# MOTION RE. RULES FOR REGULATING THE PROCEDURE AND CONDUCT OF BUSINESS IN THE RAJYA SABHA—contd.

SHRI M. M. DHARIA- Madam, there is one recommendation made by the Members of the Committee regarding the even flow of business between the Rajya Sabha and the Lok Sabha. I would like to point out that the recommendation or rather the suggestion made by the Committee is not one which could be said to be proper having regard to the propriety of the two Houses. The Lok Sabha is a representative body of the people, where the representatives are directly elected by .the • people and naturally it is a House where important Bills should always originate. Besides, this House is supposed to be the House of elders. In case we try to have even flow between the Rajya Sabha and the Lok Sabha, then both the Houses will mean a combination of the two and the Lok Sabha will equally become the House of elders. We should take into consideration the principles and practices and so far as the important Bills are concerned, there should not be even flow. They should necessarily originate in the Lok Sabha and then they should come before this House of elders.

It is true that the hon. Chairman has to decide points of order and they should not be challenged at the time the decisions are 'given. However, these decisions are like judicial decisions and many times they are referred, whenever occasions arise. So, there should be some procedure of review of the decisions, not at the time when they are given but afterwards, in order to see whether the decision made was correct or not.

There are certain suggestions made by some of the hon. Members which deserve due consideration. Madam, a time limit has been fixed so far as private business is concerned. This is absolutely necessary; otherwise ws shall not be able to render justice to all the Members who are having Resolutions or Bills. This suggestion is,

therefore, a welcome suggestion. I would also like to point out, Madam, that even so far as the Government Business is concerned, some time limit should be fixed in advance so that Members will get opportunity to participate in a justifiable manner.

Under Rule 226, the business before a Committee does not lapse but so far as this House is concerned, excepting Bills, the other business lapses. I think we should follow the Lok Sabha. They have made necessary amendments to their Rules and those amendments should also be taken into consideration.

Madam, as the time is short, I would like to conclude. I would once again congratulate the Members of the Committee for bringing such an improved Draft before the House. There are various provisions which, as I have tried to point out in the beginning, are of a vital nature. This House, with the help of these Rules, will definitely represent the picture of the people at large. This House should always endeavour to come nearer the people.

Madam, there are some other suggestions which have come particularly from the Opposition side and those which are reasonable should be taken into consideration by those who have moved for the consideration of these Draft Rules. Madam, I feel that with the help of the new Rules the Members of this House will increase the prestige and dignity of this House. This House has rich and great traditions and I am sure they will be richer and greater in days to come.

PROF. A. R. WADIA (Nominated): Madam Deputy Chairman, I have no desire to take up any long time because we have already had a number of long speeches and we have benefited by them. May I congratulate'you and your colleagues on the very thorough way in which you have done your work and produced a report which certainly adds to the prestige of our House and makes it.more demo-

the Procedure

[Prof. A. R. Wadia] cratle than it ever was? I was also very happy to note that the work of i;he Committee was conducted from the stand point of the House and not on any party lines. That was also a very healthy thing to be noted and we are very glad about it. I think all the amendments have been thoroughly discussed by Mr. Bhupesh Gupta and Mr. Nafisul Hasan and our ideas have been clarified on those points and there is no need to go over them again. I do hope, Madam, that so far as these Rules are concerned, the voting on the amendments will not be on party lines but that each amend, ment will be considered on its merits. I do feel that several amendments are very worthy of consideration and deserve to be accepted.

There is just one more suggestion I should like to make, Madam, not merely a sort of rigid rule to be incorporated but a sort of convention to be established. I myself have felt one great difficulty. When I come to attend a session, I have not got a clear picture of the Bills and the Motions that we are going to discuss and those of us who come from very distant places are not in a position to bring all the relevant papers with us. It will be an extremely great convenience if along with the notice of the session, the Secretariat of the Rajva Sabha sends us a note of all the Bills that will be taken up and all the Motions that will be taken up during the session. There need not be anything very rigid about it. Anything new that comes up may be introduced according to the exigencies of the time but it will be a very great help to us to know what Motions are going to be discussed so that we can bring the papers and the Reports and we may have also time to study them. That is the only suggestion that I would like to make, Madam.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, I take this opportunity of paying my tribute to the Rajya Sabha Secretariat which has been working verv effi-

ciently all these years and which has tried to see that the rules under which it had to work were adhered to and minimum cause for irritation was given to the Members. However, I have to make an appeal to the Members also and that is, they should realise the difficulties of the Secretariat also. There are at times situations when a Member does not like a particular decision of the Secretariat about this Questions or Motion for Papers or about so many things and instead of getting irritated we should try to find out the reasons why the Secretariat has been compelled to take that decision and if we discuss the point in question with one of the officials of the Rajya Sabha Secretariat I am sure in many cases their doubts, their suspicions, will be removed and they will be convinced that the stand taken by the Secretariat was correct. Of course there may be occasions when we may not agree with the decision or the stand taken by the Secretariat but that does not mean that the Secretariat is doing a particular thing with a certain motive or anything of that kind. After all, they are working under great pressure during the session period and they have to take so many decisions. It is just possible that in a case here or in a case there they might not be taking an absolutely correct stand as we might be expecting. These things do happen but if we. Members of the Raiva Sabha, and the Rajya Sabha 'Secretariat try to understand each other's point of view I am sure there will never be any occasion to differ from the stand taken by the Secretariat and the stand taken by the Members.

I also want to pay my tribute to the Secretariat for the work which they did for the Rules Committee, for the way they provided the necessary papers, the necessary precedents from other legislatures and tried to be helpful to the Committee to their utmost.

Now, Mr. Bhupesh Gupta has already said that the Committee functioned as a team, there was no prejudice and all the decisions taken by

Rules for regulating the Procedure

the Committee were in a unanimous manner. After saving all that I fail to understand how Mr. Bhupesh Gupta found it necessary to give a thirteen page note of dissent. That again shows what I have been saying about Mr. Bhupesh Gupta that he works with two minds. On this particular occasion he had one mind in which he agreed with the decision of the Committee and he was one with the Committee—and in another mind he thought that unless he said something it would not be proper and so he took the trouble of writing a thirteen page note of dissent. Now if we go through that note of dissent we find that there is hardly any matter of substance. It is like a running commentary on the decision of the Committee. It also seems that Mr. Bhupesh Gupta was not at all particular about any change and that is evident because he has not tabled a single amendment, which means that he accepts in toto whatever the Committee has recommended.

SHRI BHUPESH GUPTA: Who? Me?

SHRI M. P. BHARGAVA: Yes.

SHRI BHUPESH GUPTA: I did not have faith in you because you will not accept my amendments.

SHRI M. P. BHARGAVA: Well, we tried to accommodate Mr. Bhupesh Gupta in the Committee as much as we could and he cannot have any grudge that he did not have his full say in the Committee.

SHRI BHUPESH GUPTA: I am not saying about the Committee; I am talking about here.

Shri M. P. BHARGAVA: Here also you have had your full say. I am attacking your thirteen page note of dissent which is like a running commentary on the work of the Committee, on the various recommendations of the Committee. It almost touches every point where you differed from the decision of the Committee and where after discussions you agreed with the line taken by the 318 RSI>—5.

Committee. But here we find there is a note of dissent.

SHRI AKBAR ALI KHAN (Andhra Pradesh): We had his running commentary for three hours in the House also.

SHRI M. P. BHARGAVA: Now I will take up some of the points raised by Mr. Bhupesh Gupta. First of all Mr. Bhupesh Gupta complains why it should have taken ten to twelve years for revising the rules. Well, revising the rules was as much Mr. Bhupesh Gupta's work, as much my work, as much any other Member's work as it was of the Secretariat. What efforts did Mr. Bhupesh Gupta make during the period he has been here—and he has been here since the inception of the Rajya Sabha—to get the rules changed? Other Members did take some action in that direction but Mr. Bhupesh Gupta was silent all these years.

SHRI DAHYABHAI V. PATEL: Silent?

SHRI M. P. BHARGAVA: Of course, he was silent about the rules.

SHRI AKBAR ALI KHAN: Say about the rules; otherwise he was never silent.

SHRI M. P. BHARGAVA: I am not saying that he was silent in the House. I am talking about the rules at the: moment.

SHRI BHUPESH GUPTA: I demonstrated in the twelve years how you could do your things even with bad rules.

SHRI M. P. BHARGAVA: It is not a question of dealing with good rules or with bad rules. Whatever the rules were, they were there and we were working under those rules. What I am asking is this. Why did not Mr. Bhupesh Gupta take any steps to get the rules amended if he felt that there was necessity for changing the rules? He has made a big complaint about this aspect in his note of dissent.

SHRI BHUPESH GUPTA: Not against any individual.

455

SHRI M. P. BHARGAVA: Not against individuals; I am not saying that. But you have made a complaint that it would have been much better if these rules had been changed earlier. I am talking of the time factor. Now, you have been here since inception and you have never cared to take any steps to see that the rules are changed. If what you have written is taken as correct I am sure you would have taken steps much earlier. Vociferous you are and amendments you can draft in plenty and I do not in any way doubt your capacity to get the rules changed if you had tried. So the point is that you did not feel any real necessity or great urgency to change the rules and so you were taking it as quietly as any other Member was taking and you perhaps thought, 'let the Committee be appointed as is provided in the Constitution and when the Committee is appointed we shall see about it.' Now having taken up that attitude .

SHRI BHUPESH GUPTA: May I say one thing? We were particularly worried about your Government about which you need not be so worried and you had plenty of time that way.

Shri M. P. Bhargava: I should like to tell Mr. Bhupesh Gupta, Madam Deputy Chairman, that if the Government at any time felt that the rules were standing in their way they would have taken steps to get them changed much earlier without waiting for the advice of Mr. Bhupesh Gupta. It was not that the Government was feeling any difficulty; it was not that other Members were feeling difficulty. It is your note of dissent which has raised this question of difficulty. That is what I am referring to. You have said it in very strong terms:

"As a result, the Rajya Sabha has had to face serious difficulties and occasionally even frustration . . ."

Mark the words: occasionally even frustration." Then it says:

"... from the point of view of service to the people and the country in the true spirit of people's mandate and of democracy."

This is too strong a language. The House will agree with me that the position was not what Mr. Bhupesh Gupta seems to be making out in his Note of Dissent. That is about point number one.

Then in Chapter Ii he has made a remark and he spoke about it also which in my opinion is a very strange remark. Here he says:

"I am not also in favour of one person continuing in this Office for a long time and, therefore. I would have liked that no one should be eligible for re-election as the Deputy Chairman of the Rajya Sabha for a second term."

This is absolutely contrary to what shoiuft be done. In the first term, whoever may be the Deputy Chairman—he may be a very talented person or he may not be a very talented person—he or she takes time to understand the whole thing.

SHRI BHUPESH GUPTA: I think in such a case the law of diminishing return operates.

SHRI M. P. BHARGAVA: I do not agree. It is only in the second term that the presiding officer can be really effective and show his worth. So, to bar that the presiding officer should not be eligible for re-election is a proposition to which at least I cannot subscribe.

" SHRI BHUPESH GUPTA: I hope this misfortune will not fall on the present incumbent.

SHRI M. P. BHARGAVA: Well, it is a different thing. If unfortunately we have elected some person who is not worthy of the office, that is entirely a different thing. But having elected a person who is worthy of

the office, to say that we will not reelect him is not a correct stand, in my humble opinion.

SHRI BHUPESH GUPTA: My position is not at all that. Enough trouble you give by electing him and keeping him for five years. Do not prolong that.

SHRI M. P. BHARGAVA: I will not give that interpretation, as you have said.

THE DEPUTY CHAIRMAN: You have said enough. I think you must now listen.

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, he is not used to it, I beg your pardon. He is used to speaking and not to listening.

THE DEPUTY CHAIRMAN: But he is trying very hard.

SHRI M. P. BHARGAVA: He will patiently hear me.

SHRI BHUPESH GUPTA: He likes my interruptions. He asks me to interrupt.

ISHRI M. P. BHARGAVA: But I never interrupted you.

SHRI BHUPESH GUPTA; I am very sorrv for it.

SHRI M. P. BHARGAVA: Well, coming to Chapter V, he says:

"At present, the Chairman can reject amendments to the President's Address without assigning any reason. I think this is not a very healthy and encouraging practice. The reasons for disallowing an amendment, in my view, should be given by the Chairman. This will enable the member to know why his amendment has been rejected. The apprehension of arbitrariness in the matter will thus be considerably reduced."

"This is another proposition with which I cannot agree. There are certain

rules, which we are considering ourselves. Various categories have been provided for where the Chair takes the decision. Now, to expect that on every little occasion the Chairman must record his reasons I do not think is a feasible or practical proposition. What we have to do is to set such conventions which will be workable. Everything cannot be put down in the Rules. It is not a question of 'Do's and Don'ts'. No "Do's and Don'ts' can be prescribed for regulating the proceedings of any Legislature. Certain things have to be left to convention and I am very happy to say that all these years Rajya Sabha can be proud of its conventions. They have worked well. They have set precedents and conventions which any House will be proud of and I do not agree with the proposition put forward by Shri Bhupesh Gupta.

Then, he comes to Chapter VI. He makes certain comments. I would humbly like to remind him that there is a body like the Business Advisory Committee on which all that Parties are represented. Shri Bhupesh Gupta also takes part in it. They decide about all the matters which will come up before the House from time to time. Therefore, whatever he has said about Chapter VI is again redundant and is not necessary.

Now, about Chapter VII, Questions, he has offered his biggest Note of Dissent. What is his point? His point is: Do not include this item for making the Secretariat reject things. Do not include that item. Now, on the one side he wants that the Secretariat should be tightened up as far as possible. On the other side he wants that the Rules should be as flexible as possible. How are the two consistent? Many of the things to which he objects have already been there all these years. There has not been a single occasion when any difficulty arose about any of the items which were there. Therefore his remarks about those things, about questions, are not very relevant to the point at issue.

the Procedure

[Shri M., P. Bhargava.]

That brings me to another criticism about which my hon. friend, Shri Dahyabhai Patel, spoke and that is about disallowing of questions. I have already made some remarks regarding the working of the Secretariat in the beginning. A<sub>s</sub> far as questions are concerned, there is a certain procedure under which the Secretariat has to function. A large number of questions are coming every day and they have to be scrutinised and admitted or not admitted. From my personal experience I can say that there has never been any occasion when my questions had been disallowed and when I approached the Secretariat the Secretariat was not able to convince me, I thought that the question had not been correctly disallowed.

SHRI BHUPESH GUPTA; That is a good news

SHRI M. P. BHARGAVA: But when I contacted the authorities dealing with questions they placed their point of view before me. I can safely inform the House that there was not a single occasion when I was not convinced. The percen-3 P.M. tage of disallowed questions is a matter which depends on how the questions are drafted, how they are sent and what information they seek. It is sometimes possible that we want to get information which has already been given or we want information which is not very clearly made out in the question, or there is some flaw by which they come under the category of the various items under which questions are disallowed. Mr. Dahyabhai Patel the other day read out certain questions which wer, disallowed. Well, he may agree or not agree but the im<sub>T</sub> pression left on my mind was that the questions were rightly disallowed.

Then on Chapter IX, I agree with what Mr. Bhupesh Gupta has said about the legislative business. We must make efforts to see that more and more Bills are introduced in this

House. In fact there should be a fair distribution of work between the two Houses. Some Bills should be introduced in this House and later go to the other House. The other set of Bills should be introduced in the other House and then they could come here. There should be distribution in-such a manner which will keep going both the Houses simultaneously. Members probably remember that there have been occasions when this House has felt shortage of work. That has arisen only because of the fact that the distribution of work between the two Houses at times is not properly done, and while the other House is too pressed to pass Bills, this House at times starves for Bills. I again agree with what M,r. Bhupesh Gupta says about the practice of rushing through important Bills towards the fag end. That again, if I may say so, is due to the improper arrangement of business in the two Houses. No Member would like that any important Bill should be rushed through and I think all of us are one with Mr. Bhupesh Gupta when he says that this should not be done at the fag end. of the session.

DEPUTY THE CHAIRMAN: Mr. Bhargava, there are Ave more speakers.

SHRI M. P. BHARGAVA: I will finish in five minutes.

Then Mr. Bhupesh Gupta gave another example in his own way about acceptance and non-acceptance of amendments, and he said that instead of calling it the Preventive Detention Act he would have liked to call it the Suppression of Fundamental Rights Act. I would go to the other end. It was very generous of the Government to have called it the Preventive Detention Act. It could have very well been named as the Prevention of Anti-social Activities Act, and that would have been the proper name for that Bill.

SHRI BHUPESH GUPTA: Why did: you not move an amendment?

SHRI M. P. BHARGAVA: Because I do not want to rub on the wrong side of anybody. Preventive Detention -Act is good enough. Why should we rub on the wrong side as you wanted to? Where is the question of suppression of fundamental rights there?

SHRI BHUPESH GUPTA: I was in the Supreme Court just this morning. One comrade was arrested, a Communist. He had been released because the Court found that the order was invalid.

SHRI AKBAR ALI KHAN: Of course the order may be invalid but not the law.

SHRI BHUPESH GUPTA: I just gave an example.

SHRI M. P. BHARGAVA: The Supreme Court are free to interpret in their own way what they think of the law. But that does not mean that the law is defective. There may be an error of judgment at times . . .

SHRI BHUPESH GUPTA: A person was kept in detention for seven months illegally.

SHRI M. P. BHARGAVA: That is what you think. But what the facts are the House is not fully aware of. We cannot make up our mind on the basis of one side of the picture. For arriving at a judicial judgment on anything both sides of the picture must be kept before us if it is expected that the House will take any view on it.

Then on Chapter XII Mr. Bhupesh Gupta says something about motion for papers, and his grouse is that all these years . . .

SHRI BHUPESH GUPTA: Not grouse but complaint.

SHRI M. P. BHARGAVA: . . . not one motion for papers has been admitted. Well^ this is, as I have been seeing in the House, a correct statement of facts. But that does not mean that all the motions for papers

which were given should have been accepted. There may have been valid reasons for disallowing them. What I want to press before the House and appeal is that these are things where we have to make attempts persistently and press for those motions for papers which really require information in the public interest. We should all work for such motions when they come. One should not take it up as a party question. If really there is any case where it is required, we should all work unitedly and see that these motions for papers are admitted and- the information sought for is supplied.

That is all I wanted to say at this stage.

श्री गोडें मुराहरि (उत्तर प्रदेश): कल्ज के बारे में जब हम चर्चा करते हैं तब मैं पहले यह साफ कर देना चाहता हूं कि मैं तो राज्य सभा और जितनी भी और काउन्सिलें हैं उन सबको खत्म करने के पक्ष में हूं। वैसे तो मैं चाहता ही नहीं कि कोई भी इस तरह के दो हाउसेज हों लेंकिन फिर भी . . .

هوی اکبر علی خان: لیکی آپ بهی تو ختم هو جالیس گه -

†[श्री प्रकबर ग्रली खान) : लेंकिन ग्राप भी तो खत्म हो जायेंगे ।]

श्री गोडे मुराहरि: बिल्कुल । मैं तो तैयार हूं । लेकिन अगर इस तरह के दो सदन रखते हैं तो फिर इस संदन का कुछ महत्व भी निकलना चाहिये । तो इसलिये मैं कुछ सुझाव आपके सामने रखना चाहता हूं । एक तो जब हम इस सदन में आते हैं तो हमारा मकसद यह होता है कि देण की जो समस्याएं हैं उनको हम यहां पर लाएं और चाहे उनका हल हो या न हो, कम से कम सरकार के व्यान वि ] Hindi transliterations. हन समस्याओं का एक दृष्टिकोण रखें । खास तौर पर हमारे

### थि। गोडे म् राहरि

463

विरोधी दल की भीर से हमेशा यह कोशिश होती है कि देश की जो समस्याएं हैं उनको यहां लाकर रखें लेकिन ग्रगर इस सदन के जो नियम बनते हैं वे ऐसे बनते हैं कि हर समस्या का खातमा सदन के सामने ग्राने से पहले ही हो जाता है तो फिर इस सदन के रहने का कोई महत्व नहीं। इसलिये मेरा तो यही कहना है कि जब हम कोई मोशन फार-पेपर्स देते हैं या कोई प्रश्न देते हैं तो कोशिश यह होती चाहिये कि ज्यादा से ज्यादा वे इस सदन के सामने ग्राएं भीर कम से कम उससे पहले खत्म हों. लेकिन हम यह देख रहे हैं कि हमारा यह तजुर्वा रहा है कि ज्यादा से ज्यादा ती खत्म हो जाते हैं और सदन के सामने बहत कम मामले आते हैं। यह जो परम्परा है इसको खत्म करना चाहिये । इसका दोषी कौन है, इसमें हम नहीं जाना चाहते हैं । हो सकता है हमारे सेकेटेरिएट की गलती हो या हो सकता है जो हमारे प्रेजाईडिंग ग्राफिसर्स हैं उनका दिष्टिकोण हो जिसकी वजह से इस ढंग की एक परिस्थिति हमारे सामने आती है। लेकिन मेरा यह सुझाव है कि जब कोई प्रश्न दिया जाता है तो यह कोशिश होनी चाहिये वारे में कि कम से कम उसके या तो भोरल जवाब मिलना चाहिये या लिखित जवाब मिलना चाहिये। लेकिन उसके बारे में इस तरह की कोशिश नहीं होनी चाहिये कि उतको किसी न किसी बहाने खत्म कर दिया जाय । हम समझते हैं कि बहुत से क्वश्चन इसलिए डिसएलाउ कर दिये जाते हैं कि उनका पहले ही जवाब दे दिया गया है और दवारा दोहराने की जरूरत नहीं है। हमने कई बार सवाल पूछने के लिए भेजें, ग्राध चन्टे के सवाल भी पूछने के लिए भेजे मगर उसका यह जवाब मिला कि इसका जवाव पहले ही दे दिया गया है और इस वजह से यह ववश्चन डिसएलाउ कर दिया गया है। इस तरह से कई चीजों को खत्म करने की प्रवृत्ति होती है, इसलिए मैं यह कहना चाहता हं कि इस वात की सेकेटेरिएट के

ऊपर जिम्मेदारी है कि जब कोई सवाल पूछने के लिए भेजा जाता है तो उसे इस तरह का दिष्टिकोण नहीं अपनाना चाहिये कि किस तरह से इस सवाल को खत्म कर दिया जाय। मझे यह महसूस होता है कि उनकी कोशिश हमेशा इसी तरह की होती है कि जब कोई सवाल या कोई दूसरी चीज उनके सामने सदस्य लोग भेजते हैं तो यह होता है कि किस रूल के जरिये उस चीज को खत्म कर दिया जाय । इस तरह की जो प्रवत्ति है वह नहीं होनी चाहिये, यही मेरा कहना है।

यह बात सही है कि राज्य सभा ग्रीर लोक सना अलग अलग है लेकिन जिस तरह से किसी प्रश्न के बारे में लोक सभा में सवाल पुछे जा सकते हैं उसी तरह की व्यवस्था यहां पर भी होनी चाहिये। लोक सभा में सदस्यगण एडजार्नमेन्ट मोशन ला सकते हैं लेकिन इस तरह के मोशन को लाने का हमारे पारा कोई अधिकार नहीं है। अगर हम यहां पर किसी मसले के ऊपर जो एक दिन पहले घटी हो या बहत ही महत्वपूर्ण का कोई विषय सदन की मीटिंग बैठने से पहले घटा हो उसके बारे में हम हाउस का श्रीर सरकार का ध्यान नहीं खींच सकते हैं । लेकिन अब नये रूल्स में "कालिंग एटेन्शन" का प्राविजन हो रहा है जो कि एक बहत ही ग्रन्छी बात है। में यह चाहंगा कि एक परम्परा यह भी डाली जानी चाहिये कि जो विषय हम लाना चाहते हैं सवालों के बाद उसके लिए ९० या १४ मिनट का समय मकर्रर किया जाना चाहिये। इस तरह की जो समस्या हम सदन के सामने लाना चाहते हैं वह हम इस समय "मोशन फार पेपसं" के जरिये तथा चेयरमैन की इजाजत से उठा सकते हैं। चेयरमैन साहब इस बात की इजाजत देते हैं और हम लोग बहुत से मसलों के बारे में यहां पर सदन का ध्यान खींचते हैं। लेकिन हमें इस तरह की परम्परा डालनी चाहिये ताकि इस तरह के मसलों को ज्यादा से ज्यादा तादाद में ला सके । देश में जो महत्वपूर्ण मसले उठते हैं

उनको हम सदन के सामने ला सकें और साथ ही साथ देश को भी यह दिखा सकें कि हम किस तरह से अपनी जिम्मेदारी को निभा रहे हैं।

एक चीज मैं यह चाहंगा कि राज्य सभा म सरकार के खिलाफ नी-काल्फिडेका मोणन लाने की परम्परा नहीं है लेकिन कम से कम यह श्रधिकार तो उसकं: होना चाहिये कि जब कोई मिनिस्टर कोई गलती करता है या कोई ऐसी चीज करता है जिससे उनकी सेन्यर विया जा सकता है, तब ऐसी हालत में इस तरह के मोशन को लाने का अधिकार सदस्यों को होना चाहिये जिसके द्वारा वे उस मिनिस्टर के खिलाफ संस्थर ला मको। हमे इस तरह का कोई अधिकार होना चाहिये कि हम उम मिनिस्टर के खिलाफ किसी रिजोल्यणन द्वारा या किसी मोशन द्वारा उसको रात्सर कर सकें। इसका मतलब यह नहीं है कि हम सारी स कार के जिलाफ कोई बात कहना चाहते हैं , हम तो कवल यह चाहते हैं कि उस भिनिस्टर की करतून के खिलाफ हमें इस प्रधार का श्रधिकार होना चाहिये जिसके जरिये हम उन सन्तर कर सकें और भरकार की बतना गर्के. इस सहत की बतला समें कि फर्ना भिनिस्टर ने यह कार्यवाही की है जिससे जनना असंतुष्ट है और वह इस चीज को पसन्द नहीं करती है। इस तरह का अधिकार हमें होना चाहिये।

आधे बन्टे का जो डिसकणन इस सदनें में होता है उनके बारे में हमने यह देखा है कि उसके लिए बहुत कम अवसर दिया जाता है। तो मैं यह चाहुंगा यह जो आधे घन्टे का डिसकणन होता है इतीलिए हमें ज्यादा से ज्यादा मौका दिया जाता चाहिये और हमारे चेयरमैन साहब तथा प्रिजाइडिंग आफिसमें को इस तकह के डिसकणन की इजाजन देती चाहिये विपरसों ही दिल्दी मिल्क स्कीम के बारे में एक सवाल किया गया था कि इस विषय में

ग्राधे घन्टे का डिसकणन होना चाहिये लेकिन ग्राज तक उसके बारे में कुछ नहीं हुग्रा। इसलिए मेरा ख्याल है कि ग्राघे घन्टे के डिसकणन के बारे में इजाजत दी जानी चाहिये क्योंकि जब कोई महत्व का मवाल होता है तो सवालों के समय उसका जवाव श्रच्छी तरह से नहीं दिया जा सकता है। इसलिए मैं चाहुंगा कि सवालों के बाद महत्व के सवालों के बारे में ग्राधे घन्टे का डिसकणन करने की परम्परा हमें डालनी चाहिये ग्रीर इसकी इजाजत दी जानी चाहिये ताकि उस सवाल के बारे में पूरी तरह से बहस कर ली जाय।

मझे एक चीज के बारे में कहने पर दृःख होता है और वह यह है कि जो प्रेस रिपोर्टिंग होती है वह किस तरह से गलत रूप से की जाती है। राज्य सभा और लोक सभा की जो प्रेस रिपोर्टिंग होती है उसकी गलत रूप में बाहर फैलाया जाता है। उसकी देखकर मझे ऐसा लगता है कि हमारे वेयरमैन साहब या प्रिजाइडिंग आफिसर्स की हमेशा इस बात का ध्यान रखना चाहिये कि मटन की जो कार्यवाही होती है उसकी गलत तौर पर प्रैस रिपोर्टिंग न हो ग्रीर अनबैलेन्शड रिपोर्टिंग नहीं होनी चाहिये। इस सदन में जब स्वर्गीय पंडित जवाहरलाल नेहरू जी के देहान्त के वारे में वहम हो रही थी, लोक सभा में भी हुई, उसकी जो स्पितिंग दूसरे दिन अखबारों में निकली उसकी देखकर ऐसा लगता है कि जानबझकर एक पार्टी के नमायन्दे के नाम हटा दिया गया है। इस तरह की बात चाई झाल इंडिया रेडियो ने की हो, ग्रखबार के किसी एडीटर ने की हो, या हो सकता है किसी न्यज एजेन्सी के जरिये हुई हो, लेकिन इस तरह का स्वरूप बाहर एखा गया था। जिससे यह मालम होता था कि उनको श्रद्धांजलि देने में केवल दो तीन पार्टियां शाभिल नहीं हुई । इस तरह की बात सरासर गलत है। होना यह चाहिये था कि एक रिप्रे जेन्टेटिव झं पीनियन देश के सामने जानी चाहिये थी। लेकिन इस तरह की अनवैलेन्शह रिपोर्टिंग करके और

अ। गांडे मुराहरि

गलत स्वरूप पेश करके जनता को भ्रम में डालना उचित बात नहीं है। इसलिए मैं चाहुंगा कि इस तरह को। जब कोई चीज होती है तो उपकी और हमेगा ध्यान रखा जाना चाहिये। चेवरमैन का यह अधिकार होना चाहिये कि जब भी इस तरह की वीज अखबारों में निकलती हो तब उसके बारे में चेबरगैन साहब को देखना चाडिये कि इस तरह की चीजें अखबार में तहीं खानी चाहिये। जब कभी इस तरहकी चीज अखबार में निकलती है तो चेयरमैन साहब को यह अधिकार होना चाहिये कि उस बारे में करेक्शन भेजें और दूसरे दिन उस प्रववार वाले या न्यूज एजेन्सी वाले से कहा जाय कि वड करेक्शन इस्य निकाल ।

अब में एक्सपरज करते के बारे में कुछ कहना चाहना है जिसके बारे में हमारे हरस में प्राविजन है। उसके बारे में हमें यह देखता चाहिये कि भदत में जा बहल होती है उसका सही सही व्यक्त प्राणीडिंग्न ने आती चाहिये। दब तर र की एक प्रवृत्ति एहती है और खासकर रुलिंग पार्टी में कि जो अपोजीशन के सदस्य की तरफ ने कोई चीज कही जाती है, कोई कड़ी चीज कहा जाती है तो तुरस्त मांग की जाती है कि इनके। एक्सपन्ज कर दिया जात्य। इस तरह की जो प्रवृत्ति है वह गलत है। इसलिए मेरा चेथरपैन शाहब से निवेदन है कि विजाइडिंग जाफिसर चाहे कोई भी हो उसे हमेजा इस बात का ध्यान रखना चाहिये ग्रगर कोई कड़ी वात कही जाय तो उसको सावधानी के साथ एक्सपन्ज करने की इजाजत दी जानी चाहिये और एक्सपन्ज करने का जब भी कोई मौका ब्राता है तो उसका कम से कम इस्तेमाल किया जाना चाहिये। सिर्फ ऐसे ही अवसरों पर उसका इस्तेमाल किया जाना चाहिये जब कोई सरासर झठ वात कही गई हो या कोई अब्यज की बात कही गई हो। अगर कोई बात सरकारी दल या मिनिस्टर के खिलाफ कही जाती है तो उसको एक्सपन्ज करने की कोशिश

की जाती है जो कि एक गलत तरीका है और इस पर प्रिजाइडिंग आफिसरों को सावधानी के साथ काम लेना चाहिये जब कोई मिनिस्टर कोई गलत बात कह देशा है तो उसको। एक्सपंज करने की बात नहीं कहीं जाती है। तं। मेरा निवेदन है कि इस बारे में त्रिजाइडिंग ग्राफिसरों को विशेष ध्यान देना चाहिये ।

जब किसी चीज के बारे में यहां पर कोई वहस होती है तो जो सदन में छोटे छोटे ग्रप्स हैं उनका भी दिल्टकोण सूना जाना चाहिये क्योंकि हम देखते हैं कि जो वडी पार्टी है उसको तो बोलने के लिये काफी मौका दिया जाता है क्योंकि उसकी ताकत ज्यादा है, उनकी संख्या ज्यादा है। लेकिन जो छोटो वार्टी के तुमाइन्दे हैं उनको बोलने के लिये कम समय मिलता है या विरुक्त ही समय नहीं दिया जाता है। यह खराब परम्परा हमारे राज्य सभा में चल रही है उसको दूर किया जाना चाहिये। मैं चाहंगा कि कम से कम राज्य सभा में जितने भी राजनीतिक दल हैं चाहे वह कितना ही छोटा क्यों न हो उनको बोलने का मौका दिया जाना चाहिये ताकि हर एक अपना प्याइन्ट श्राफ व्यु सदन के सामने रख सके । ऐसा नहीं है कि राज्य सभा में हमारे पास समय नहीं है। हुमारे पास समय है और अगर समय की कमी हो तो मैं तो यह कहंगा कि हमारे लंच भ्रवर में से श्राद्या पंटा कम कर दिया जाय, लेकिन समय सबको मिलना चाहिये । लोक समा में मैं समझता हं कि वहां पर पांच सौ मेम्बरान हैं श्रीर वहां पर समय कम मिलता है, लेकिन राज्य सभा में कम से कम समय की बात नहीं होती चाहिये ग्रीर सबको मौका मिलना चाहिये।

ग्रीर मैं ज्यादा कुछ नहीं कहना चाहुंगा। सिर्फ इतना ही कहंगा कि जो भी हमारे रूल्स वगैरह इंटरप्रेट किये जायेंगे, उसमें यह द्ष्टिकोण हमेशा रहना चाहिये कि जो विरोधी पक्ष है उसको ज्यादा से

ज्यादा मौका दिया जाय ग्राँर जो सत्ताधारी पक्ष है उसको कम से कम मौका दिया जाय क्योंकि उसको तो मौका मिलता ही है यानी जो कुछ करना है सरकार की छोर से उसकी तो सरकारी पक्ष करता ही है ग्रीर कहने का मौका सिर्फ विरोधी दल को होना चाहिये। यह सही है कि ग्राप लोगों में से कुछ लीप ऐसे होंगे जो सरकार की कुछ चीजों के ऊपर भिन्न राय रखते हों ग्रौर यहां पर कुछ कहना चाहें, तो ठीए है उनकी मौका दिया जाय, लेकिन यह कोशिश होनी चाहिये कि जो विरोधी दल है उसकी पूरा पूरा मौका दिया जाय । सरकारी पक्ष अपने मेम्बरों के कपर समय बांट ले, लेकिन वह कम से कम समय जाया करे । मिनिस्टर को भी यह खवाल रखना चाहिये कि जब वे यहां पर भाषण करते हैं तो उनको लम्बा चौडा भाषण करने की जरूरत नहीं होती है। उनको सुनना चाहिये और कम भाषण देना चाहिये। मुझे इतना ही निवेदन करना है।

SHRI M. RUTHNASWAMY (Madras): The object and purpose of any set of rules regulating the procedure and conduct of business of a legislature are to ensure efficiency in the conduct of the business of the legislature, orderliness and speed in its proceedings because the object of a legislature or a deliberative assembly is to pass laws required for the good of the country and to deliberate wilh a certain amount of leisure on the grave questions affecting the welfare of the country. There are only a few observations which I have to make on the Rules of Procedure that have been presented to the House that spring from my experience of legislatures elsewhere and my own experience in this House.

Madam, one of the first things that I was surprised by early in my career in this House was when the Budget was presented for discussion. No Minister made a motion calling for consideration of the Budget.

Chairman came and announced that the Budget was for discussion. It is as if discussion could commence on any papers laid on the Table of the House without a motion being made, whereas in every deliberative Assembly modelled on the pattern, of England every debate has to be preceded by a motion to be made either by a Minister or by a private Member. No doubt there is a rule in our Rule? of Procedure that no motion should be made on the financial statement presented in the other House. That does not bar a motion for consideration of the Financial statement. No motion affecting the course or the details of the financial statement can be made, but no deliberative Assembly cannot be seized of any subject of importance like a financial statement without a motion being introduced by a responsible Minister.

Another point that I was surprised by was that debates are initiated on points cf order. I remember on, one occasion a whole hour or an hour and a half was taken up by a debate on a point of order. I wonder if it is because the first Presidents o! our Legislatures were lawyers who were used to procedures in courts of law that these debates on points of order have been allowed. The legislature is not a court of law. The business of the court is to arrive at the truth. The Presiding Officer is not there to arrive at the truth. He is to expedite the proceedings of the House. Points of order have to be judged by him, are to be decided by him but not after a debate in the House. No doubt he must give reasons as far as possible ■for his decision, but the responsibility for taking decisions on points of order is his and his alone and it should not be shared by means of debates with other Members of the House.

Another thing that I was struck by was that the Presiding Officer is in the habit of addressing Members while sitting. This, again, I trace  $t_0$  the practice in courts of law where Judges talk to lawyers and witnesses sitting

[Shri M. Ruthnaswamy.] down. But the practice in a legislature has always been for the Presiding Officers to stand up and speak which shows not only respect for the House but also it has a very practical consequence, an J that is that when the Presiding Officer stands up, the Member standing has to sit down, wh"reas here I have seen on many occasions the Presiding Officer sitting and Members in the House standing and discussing the matter with him or with each other. So although it cannot be laid down in a rule, I think the convention ought to be adopted in this House as in any efficient legislative chamber that a Presiding Officer, even when he makes the briefest remark, should stand up and address the House. In Question time may I suggest that the eye of the Presiding Officer should range from one side of the House to the other side. We form a spectrum here. But unfortunately the middle of the spectrum, or the right of the spectrum seems to attract the attention of the Presiding Officer.

SHRI M. S. GRUPADA SWAMY (Mysore): You have to pay the price for being the first Opposition.

Shri M. RUTHNASWAMY: , There is a certain price to be paid but I do not think that the Presiding Officer, should make us pay the price. Presiding Officer, in order to be efficient has to choose questioners from all sides of the Hoase. The suggestion is that his eye should range from one extreme side of the House to another.

And then may I be allowed to offer certain observations on my friend, Mr. Bhupesh Gupta's statements? One astonishing suggestion that  $h_e$  made  $wa_s$  that the suspension of Members by the Presiding Officer should be discussed, should be debated upon. It is as if the sentence of a court of law could be debated on by the lawyers present, by the jury men present and also by the witnesses. Perhaps this suggestion of Mr. Bhupesh Gupta is" traceable to the Communist

practice where the sentence i<sub>s</sub> not by a presiding Judge but by the whole body of people, representative\* of the people who are called upon to inflict a sentence and judgment upon the unfortunate accused.

Madam, 1 am quite at one with him in his remarks about the touchiness of the House in regard to matters of privilege especially a.s against the Press. The House is a strong enough body, privileged enough body which should not be touchy over criticisms by Press. And any House, any deliberative Assembly, any Legislature, cuts a sorry figure when it come<sub>s</sub> into conflict with the Press. So I hope and trust that this House will always refrain from being very sensitive about criticisms of itself or of individual Members of the House.

And in regard to th<sub>s</sub> expunction of objectionable passages in the speeches of Members, I am quite at one with the distinguished former Speaker of the Madra<sub>s</sub> Assembly, who said that before any expunction takes place, the offending Member should offer an apology to the House. As things are now, the most foul things are said, the most offensive things are said, and the presiding officer just decides that .that passage should be expunged, whereas the offence, the insult still stays; the insult has been offered to the individual Member or to the House to the dignity of the House, and the offending Member just gets away with the passage being expunged, and such passages being expunged cannot contribute to the truthfulness of the record of the proceedings of this House. What I would suggest is that the whole objecttona'-i'e passage should be printed in the proceedings of the House and scored out in such a way that the offending passage may be known to the people; let it be brought to the notice of the people that that passage has been expunged on account of its offensive character. But expunction or no, an apology from the offending Member must be extracted by the presiding officer.

SHRI AKBAR ALI KHAN: If he does not do so, what? There are very good persons but they do not offer apology.

SHRI M. RUTHNASWAMY: They must be forced to offer, and I think . . . .

SHRI BHUPESH GUPTA: Otherwise he will act  $a_s$  the Marshal.

SHRI M. RUTHNASWAMY: I also am at one with Mr. Bhupesh Gupta with regard to the procedure followed on the admissibility of questions; not only questions by him but even questions by such an inoffensive-person like myself have been disallowed on the ground that the matter of the question is secret or confidential, or that it is not in the public interest to answer these questions. Now, if it is the Secretariat ol the House that decides against the admission of questions on account of their secrecy, or their confidential character, or because it is not in the public interest, I am afraid our Secretariat is taking too great a responsibility upon itself. It is not in a position to judge about the secrecy or the confidential character of a question. It is the Ministry concerned, specially the Ministry of Defence and the Ministry of External Affairs, that ought to have the deciding voice. I do not know if it is the practice but T suppose our Secretariat consults the Ministry in question before it disallows these questions.

While I am with Mr. Bhupesh Gupta in some of his criticisms of the Rules of Procedure, I am not happy with regard to the manner in which he made his observations, and of the general manner of his speeches. We are all glad that Mr. Bhupesh Gupta has been returned to this House. What would this House be without Mr. Bhupesh Gupta? We would lose much of our entertainment and also much of our instruction\* although the instruction may be of a negative character. He is the chartered libertine of our debates; no rule<sub>3</sub> of relevancy

or appropriateness, or of time seem to bind him.  $H_e$  can speak lor hours while we, lesser mortals, are  $_{ra}$ ad $_e$  to keep to the limits. But may I deprecating ly ask: Why does he shout at us? He  $_s$ houts as if  $w_e$  wer $_e$  at the Calcutta Maidan?

SHRI DAHYABHAI V. PATEL: Force of habit.

SHRI M. RUTHNASWAMY: Mr. Stanley Baldwin, when he was Prime Minister, had a colleague who had the seme physical advan'age which Mr. Bhupesh Gupta possesses and the consequences of which he wants to inflict on other Members of the House; he was in the habit of shouting even in ordinary conversation. Once Mr. Stanley Baldwin heard this Minister shouting in the next room. So he asked his Private Secretary to go and find out what he was doing. The Private Secretary came back and said: "Oh, he is speaking to his constituents in Edenburgh." "Speaking to his constituents in Edinburgh? Then why does he not use the telephone?" said Mr. Stanley Baldwin. Similarly, Mr. Bhupesh Gupta seems to forget that he has got the mike before him. Why does he forget that he has a mike before him?

In conclusion, Madam Deputy Chairman, I would offer a friendly advice to Mr. Bhupesh Gupta in the words of a poet adopted to suit here. "Be to the gallery a little blind, and to our ears, somewhat kind."

SHRI P. N. SAPRU: Madam Deputy Chairman, the Council of States came into existence in 1952 and we are framing rules for it iu 1964 for the first time. This is a long interval but I do not think that we have suffered in any way by the delay.

X have read with care the note of dissent or, shall I say, the supplementary note which Mr, Gupta has added to this Report, and I must say that, while I am not in complete agreement with him, there are points on which I do agree with him. But

LShn P. N. Sapru.] let me first mak<sub>e</sub> it clear that Mr. Gupta's point of view is not that of a believe<sub>r</sub> in the British parliamentary system. He has made that abundantly clear i<sub>n</sub> his note. He says that the British parliamentary procedure should not be our guide. He has no particular affection f<sub>or</sub> the British parliamentary system. He has his own system of Government in mind, or legislature in mind, and he would like that to b<sub>e</sub> adopted by us. Therefore, there is, to that extent, a fundamental difference between our point of view and that of Mr. Gupta. These rules are meant for the of a normal legislature in a working parliamentary system of Government; they are not meant for the functioning o-f a House in a communist system of Government. I should like to say that there is a tendency—and I think right there—to disallow Gupta is questions rather arbitrarily. **Ouestions** which should be answered are not always answered. They are treated as confidential. I think almost everything is not confidential in the world and the Ministers should not escape by taking the plea that by answering a particular question they will be disclosing some confidential matter. It particularly so in matters relating to the subject of Defence. I have known in the pre-Chavan days questions on Defence which were of an innocent character not being answered on the ground that they would disclose some information which would be of value to the enemy or which would set the country on fire. I do not think that this is a proper approach with regard to questions.

I should also like to say that there is much to be said for Mr. Gupta's viewpoint regarding the election of the Deputy Chairman. The Deputy Chairman should be elected by a majority of the entire House, by an absolute majority of the entire House. If you want that to be done, you should have successive elections as is the case in the United Nations. You may model your procedure on that of U.N. thi<sub>s</sub> matter. But

cannot understand Mr. Gupta's view that the Deputy Chairman should not have a second term. I should have thought that a Deputy Chairman who succeeds in the first term should have a priority of claim. I think there should be continuity in the office of Deputy Chairman.

I am glad that we are going to have some sort of procedure which would enable questions of urgent public importance to be raised in this House. I know that constitutionally speaking, the Executive is not responsible to this House. But in the pre-British days, in the Council of State of which I was a member, we used to have motions of adjournment of the House and many important discussions used to take place on those motions of adjournment of the House. The British House of Lords is a hereditary chamber, a more or less hereditary chamber, which has a peculiar history. It is not necessary for us to follow in this respect the procedure of the British House of Lords. In Ireland, in Australia and I believe, in other democratic countries, motions of adjournment of the House are allowed in the Upper Chamber. We must remember that this House is an elected chamber and therefore, to that extent it differs from tha House of Lords and the analogy of the House of Lords does not hold good so far as this chamber is concerned.

I should also like a convention to develop which would make it possible or which would make it incumbent on the Leader of the House to keep himself in touch with the leaders oif the opposition groups. Unfortunately there is no one opposition here and there is no one who can be called the opposition leader, in leader, in the sense that he is in a position to provide an alternative government. But a convention should be developed which would make it possible, or which would make it incumbent on the Leader of the House to keep himself in touch with the leaders of the opposition groups.

in the Rajya Sabha

More Bill<sub>s</sub> should be introduced in this House and more time should be given to this House for discussing matters of importance. I do not see any reason why the practice which used to be in the old British days of formal introduction of financial statements in the House should not be revived. Here at six o'clock the Finance Minister makes a statement in the other House, in the Lok Sabha, and it is not very nice to go and listen to the Finance Minister's speech there from the gallery of the other House, and we have no speech in this House introducing the Budget, I think that function can be discharged by the Minister of State in the Finance Ministry in this House, or that function can be discharged by the Deputy Minister of Finance. It will give socio training to the future Finance Ministers also. I think this is a matter with regard to which there should be a change so far as our House is concerned.

Next I come to the question of defamatory statements. I think it. is very w-"ong on the part of any Member to make a defamatory statement about any person. I do not like the names of industrialists or trade union leaders or of communists to be introduced in this House. They are not here to defend themselves and care should be taken to see that no dafa-matory statement is made about <my person in a question or in speeches made in this House. I quite agree with Mr. Gupta that there are occasions when a Member's or a Minister's private life affects his public life also. We have had the case recently in the British nation of the Profumo case. Well, there have been other similar instances in British history. But nevertheless those cases are very rare and the floor of the House should not be utilised for making vindictive speeches against persons who are not in a position to defend themselves.

May I say a word about privileges? I am not unhappy at the fact that the law of privileges has not been

There ar<sub>e</sub> difficulties of a codified. constitutional and legal character in codifying that law. If you codify the law of privileges you may subject yourself to the jurisdiction of the courts. It will be unfortunate if we come within the purview oE the courts because the privileges are the fundamental rights of the Parliament and you may have a conflict between the fundamental rights of the citizens and the fundamental rights off Parliament. I think the present position which lays down that our privileges are the privileges of the British House of Commons is the right and proper position and we must be careful not to abuse this right of exercising our privileges. I have a great deal of sympathy for the Press. I think that in a democratic country it should be open to the Press and the public to criticise Members of Parliament, Ministers, those who are functioning In this House freely and it should ne on very rare occasions, if at all, that we should exercise our powers under the provisions relating to privileges. Here, there is a tendency to refer everything as a sort of breach of privilege. May I say that in this respect the Communist Party, of which Mr. Bhupesh Gupta is the leader, has not shown much discretion? Many of the cases which have come before the Privileges Committee, many of the cases which have been referred to the Privileges Committee, are by Mr. Bhupesh Gupta or his Party. I think, therefore, greater discretion is needed in dealing with this delicate question.

SHRI BHUPESH GUPTA: You know the nature of the cases.

SHRI P. N. SAPRU: Yes, I know the nature of the cases and I think that those cases should have been treated in the right hearted spirit.

SHRI BHUPESH GUPTA: One day We criticised the Birlas on the Vivian Bose Committee's Report and on the basis of that some paper wrote saying that we were doing it because we were inspired by the Chinese. Don't

*bhn* Bhupesh Gupta.] you remembe<sub>r</sub> this case, in 1962 or 1963?

SHRI P. N. SAPRU: The law of defamation, the law of libel and the law of slander are there to protect individuals and Members should not use trie privilege issue to protect individuals. The privilege should be used to protect an individual from undue interference with the due performance of his duties as a Member of Parliament. I have not got before me the observations which Mr. Gladstone made on a famous occasion in regard to privileges but he was of the opinion that this right should be very very sparingly used. It is hardly used in Britain and there is a tendency in this country, I regret to say, evident not only in this House-it is evident in all the Legislatures of this country—to misuse the right of exercising this right to privilege.

Then I should like to say that my friend, Mr. Gupta's suggestion that a Member who continues to disobey the Chair should not be removed by force is ridiculous. I use the word "ridiculous" deliberately. If that suggestion is accepted, work in this House would become impossible. It would be possible for Mr. Gupta or any Member for the matter of that, it would be possible for me to squat on the floor of the House and refuse to get out and the House will have to adjourn. I do not fenoye how long the adjournment will last. I may squat for one day, two days, three days or four days.

SHRI BHUPESH GUPTA: We may send Mr. Ruthnaswamy with Baldwin's book to persuade you to go.

SHRI P. N. SAPRU: I think we should have our own police under our Chairman to deal with cases of this character, but rank cases of indiscipline against the Chair must be strongly dealt with, the Chair's authority should be respected. Often it is said that the Chair gives wrong rulings. Well, it is the privilege of the Chair to give right rulings and wrong

rulings. No one is infallible. It is possible that there are occasions when the rulings of the Chair are not correct. We hare just to submit to those rulings because even the Supreme Court cannot say that its rulings are always correct. I know of cases in which eminent jurists think that the Supreme Court has gone wrong and have expressed their comments in a free manner in legal journals on the merits of the judgement. But there must be respect shown to the Chair and we must assume that the Chair's judgements are honest. The assumption underlying some of the observations of Mr. Bhupesh Gupta or men who think like him is that the Chair is deliberately dishonest. That is an assumption which is fatal for the working of a democratic government.

SHRI NAFISUL HASAN: Nobody should even think in those terms.

SHRI P. N. SAPRU' We should not even think along those lines; it would not be proper for u<sub>s</sub> to think along lines. I remember Judges giving judgments which they regret afterwards. After all, they are human and to err is human. It is impossible for everyone to be infallible and, therefore, the suggestion that there should be no provision for removing a person from the House, if he disobevs the Chair, is something which should be strongly turned down by the House. Unfortunately, we have not got it turned down, Mr. Gupta having moved an amendment to that effect but as he has made the suggestion and his suggestion may be taken up at some future time, it is necessary to speak strongly on this matter.

4 P.M.

Then I should like also the work of this House to be better regulated than it is at present. We find that legislation is not introduced in the first few days. Unimportant Bills are introduced here and we spend two or three days in discussing a very minor Bill just because there is no work for the Council. I see no reason why Bills of a non-financial charac-

ter—I want the financial power to reside solely and wholly in the lower House-should not be introduced in House—should not be introduced be a better distribution of work. What I have noticed is that towards the end of the session we get a number of Bills and the Business Advisory Committee allots one hour or two hours for a Bill which requires real consideration. That sort of thing should disappear and that will disappear if the Ministry of Parliamentary Affairs will be vigilant, if the Ministry of Parliamentary Affairs will know how to do its job properly, if the Ministry of Parliamentary Affairs will co-operate with the Business Advisory Committee and ensure that the House gets a proper chance of discussing questions.

We are, Madam, Deputy Chairman, a revising chamber and we should be in a position . . .

SHTSI BHUPESH GUPTA; Where do you get it? We do not havte it in our Constitution.

SHRI P. N. SAPRU: No; but that is the constitutional theory of a second chamber. I am of course not familiar with the Communist theory. I can only talk in terms of democratic theory. We are a revising chamber and it should be possible . . .

SHRI BHUPESH GUPTA: If you accept in theory that you are a revising chamber, you cannot demand legislation being introduced in this House because in that case your role of revising chamber does no more exist since we will be taking up legislation in the first instance. I feel that the theory itself is wrong because ...

SHRI P. N SAPRU: I know it is a very subtle argument but Mr. Bhu-pesh Gupf knows that the House of Lords is regarded as a revising chamber and yet Bills are introduced in the House of Lords.

the Rayja Sao-SHRI AKBAR ALI KHAN: It is only a technical expression.

SHRI P. N. SAPRU: We are a chamber which can revise the work done by the other House.

SHRI BHUPESH GUPTA: The other House can also do the same thing.

SHHI P. N. SAPRU: Yes; the other House also can do so. But we are an indirectly elected chamber and therefore we cannot claim exactly the same status as the other House which is the direct representative of the

SHRI NIREN GHOSH (West Een-gal): We represent the States. Either abolish this House or it should have full rights. It represents the States which comprise the Union of India.

SHRI P. N. SAPRU: Quite so. We represent the States of India but we do not represent the peoples of India and I should have thought that the Communist Party of which Mr. Niren Ghosh is a leading light—I do not know whether he is of the Moscow Brand or of the Peking Brand. . .

AN HON. MEMBER: Pek'ng Brand.

SHRI BHUPESH GUPTA: Indian Brand.

SHRI P. N. SAPRU: I am rather nervous of describing him. . .

SHRI NIREN GHOSH: Home Brand, Dr. Sapru.

SHRI P. N. SAPRU: Home Brand?

SHRI BHUPESH GUPTA: Mr. Ghosh, I can tell vou, is Calcutta Brand.

SHRI ARJUN ARORA: You are Bombay Brand, Dange Brand.

THE DEPUTY CHAIRMAN: Please let Mr. Sapru finish.

SHRI P. N. SAPRU: I am glad that Mr. Niren Ghosh has stood up for the rights of an indirectly elected House.

[Shri P. N. Sapru.] I should have thought that as democrats we would take the line that a directly elected House, a House which is in touch with the masses. . .

SHRI ARJUN ARORA: We are elected by the people who are elect ed by the electorate which elects the Lower House.

SHRI BHUPESH GUPTA: Therefore in our case democracy is telescopic.

SHRI P. N. SAPRU: So we represent what I would call the federal element in our Constitution and therefore I should have thought that there can be no comparison between us and the other Home. We should know our rights and we should know our limitations and we shoul so work as to make this House a House which really contributes something of valu'e to the nation. Tt should be a House which must not be regarded as a superfluous commodity or a superfluous House in a big country such as

Thank you very much. Madam. Deputy Ch airman, for giving m>e this opportunity to speak on this.

شرى مي<u>دالغلى</u> ( ينجاب ) : ميدّم تہائی چهرمین ، سهر نے بولے دعهان

श्री प्रकःश नारायन सत्रु : सरदार प्रताप सिह करों।

شرى عبدالغلى: . . . تقريبون کو بھی ساتا اور ملک کی۔ قابل فضر بیٹی کے تحدی ہونے ہونے ملک کے مديو جو رولز پر اهلي ٿيکه ٿيلي کرنے کے ایکے بار بار اکٹھا مولے آرہے ان کی سفارشات کو بھی ہونے داھیاں سے

سفا - ميدّم ، أب جانتي لوف سهها اور راجیه سیها دونوں کو ہارلیمنت کے لفظ سے یاد کیا جاتا ہے اور دونوں کے سمبو جو عهن ولا پاولیمات کے معبد سمجھے جاتے مدن مجهر معاف کها جائے تو نوے فی صدی جنتا بهارت کی پارلیمنت کے معلی لوک سبھا کے لیٹی ہے۔ پاس لوائے والے بارلیمنٹ کے سعم سمجھتے ہوں که راجية سبها بهي پارليمات في أور هم کیتے ہیں که راجهه سبها کا ، تو وہ کہتے ھیں کہ تہیں نہیں۔ پارلیمات ی و لوک سبها کا و تو صهرا اشاره یه هے که اگر پارلیملت کے دو حصے هیں اور اکرچه مين دو بحه عي ليكن كهتم هيس كه يه أيلدرس هائس ہے اور ان مديرين ہر يه هائس مرکوز عوتا ہے جو ہلدوستان کے بہترین دل و دماغ سمجه جاتے هیں اور ان کو پارٹیاں *اپنی* طر**ف سے** یہاں بھ**جوا**نی ھیں۔ میں نہیں دیکھ ہایا که اس کمیڈی نے رولس میں امیلڈمیلت کوتے وقت جس میں بهوپیش گپتا هدوستان کے بھانی پائیل بھی تھے اور کانگریس کے بتے بتے تھتا اور همارے بزرگ سپرو فخور ہے وہ بھی ایسی تبدیای کو لا یائے ہوں کہ نوے فی صدی دماغ ميى جو ايك فاء نقشه بيتوا ه کے پاولیمنٹ کے معنی لوک سبھا

شرى عبدالغلى: أب ذرا تهريئي--ذرا تهریکے -

آخر آپ کی پارٹی نے کلسٹی تیوشن میں کئی امینڈ مینٹس کئے هیں تو کوئی وجه نہیں که ایسا امیلةمیلت نه هونے بائے اکر آپ چاهیں اگر آپ کی پارٹی چا<u>ہے</u> اگر نه چاهین تو میرے پاس اس کا علم نہیں ہے - میں تو سجهاؤ دیلے والا هون - أس امينةمينت مين کہاں دقت آتی ہے – کہوں نہیں ان کو حق حاصل هو جو بزرگ يهان بيته ھیں که وہ دیکھیں که اسٹیٹ کی ترقی کے لئے جتلے فلڈس دیئے جا رہے ھیں اس میں ان کے استیت کے ساتهم کوئی ہے انصافی تو نہیں ہوئی -اگر یہ خیال آپ کے ذھی مہارک میں أسكم تولجها هم - أب نهين پهر کبھی آپ اینے ہارتے میں اسے تسکس کریں جو پا ی ان پاور <u>سے</u> اس میں سوچا چاهئے که آخر هم لوگ جو یہاں آئے ھیں ان میں بہت سے بزرگ هیں جن کی ملک تعظیم کرتا ہے اور جن کے پاس کافی وقت ہے کہ وہ پورا دھیاں دے سکیس پوری توجه دے سكين - ليكن يه سمجها جاتا هے كه اگر لوک سبھا سات مهینے اپنے لئاتی هے اُس لئے که وہ سمجھتی هے که هباوا اکتها هونا دیش کے لئے بہت ، ضروری ہے تو راجعہ سبھا کو بھی کچھ وقت کے لئے موقعہ ملتا ہے کہ وہ جو

, ( ) S

هیں اور یہ تو صرف ایسے بزرگوں کا مجموعة ' هے جس کو رکھا گھا ھے هلدوستان کی اور بهارت کی شان کو قائم رکھنے کے لئے۔ اس خیال کو بدللے کے لئے کوئی کوشص کی كأبى هو ايسا مهن تههن سنجهة یایا - میرا کہنا یہ ہے۔ که تبیک ہے که لوک سبها میں جو بهائی آئے هیں وہ سات الکھت بھائیوں کی رائے سے آتے ھیں اور یہاں جو آتے ھیں اگر اور ہزرگوں کو چھرز دیا جائے جن کو راشاریتی جی اینی طرف سے بھیجتے هين . . .

श्री प्रकाश नारायण सम् : बाज वस्त कुछ प्वाइट्स से आते हैं।

شرى عبدالغنى: . . . تو يېان چالیس چالیس لاکهه کی نبائندگی کرنے والے تقریباً سبھی بھٹھے ھھی ۔ . کم از کم چالیس لاکھہ بھائی بہنوں کے نمائندے بن کو آتے ھیں اور وہ اسٹیت کے نبائندے اگر کہلاتے ہیں تو میں ۔ كوئى وجه نههن سنجهتا كه جو استيت کی نبائندگی کرتے میں یا چالیس لاکھے بھائی بھنوں کی نمائندگی کرتے هیں ان کو کیوں حق حاصل نہیں ھے کہ وہ دیکھیں کہ جو دیش کا بجت بلئے جا رہا ہے اس میں ان کی استیت کے ساتھ . . .

भी नफीस्ल हसन : यह तो कांस्टि-ट्यूशन में आप शायद श्रमेंडमेंट तजबीज कर **रहे हैं** ? 318 RSD-6.

[شرى عبدالغذي]

پاس کرکے لجسلیشن بھیم دے اس پر اپنی تهکه تبنی کرے ۔ تو میرا کہنا یہ تھا کھ ھم اس طرف نہیں آئے که واقعی پارلیمنت ایک هے اور اس کے دو حصے میں - هم چاهے جتنا کہتے رہیں که دونوں هاؤس بوابر کے میں ایک جیسی ان کی عزت ہے ایک جیسی ان کی مانتا ہے لیکن میں یہ نہیں مانتا کیونکہ کوئی وجه نهیں که کچه باتوں میں لوگ سبها کو اس ھاؤس سے کہیں زیادہ ادھیکار حاصل هوں - ادهیکار کیوں دیئے جاتے هيں ? ادهيكار اس لئے ديئے جاتے ھیں که عم اپنے اس ھاؤس کے دوارا جو سرکار راج چلاتی هے اس کی ترقیاں اس کے سامنے لا سکیس اس کو مشورہ دے سکیں که ملک کی عزت کے لئے ملک کی ترقی کے لئے کون کوں سی باتیں ھیں جو زیادہ سے زیادہ سرکار کے کام آ سکتی ھیں لور سرکار هماوی ان باتوں کو سنے - تو کوئی وجه نهیں که بعجت همارے سامنے نه آئے - الو هم استیتس کے نمائندے میں تب بھی یہ ممارا حق هے اور اگر هم چالهس لاکهه بهائی بہنوں کی نمائندگی کرتے ھیں تب بھی همارا یه حق هے - ایک تو یه بات ہے جو کہ میں آپ کے سامنے ذیتی چیرمین صاحبه کی اجازت سے لانا جاهتا تها -

دوسری بات جو کہا چاھتا ھوں رہ یہ ہے ۔ مسٹر بھوپیھی گپتا نے لجسلیش کے بارے میں جو کہا اور جس کی تائید هماری ایم - پی -بهارگوا صاحب بهی کرنے یو مجبور هوئے کہ کچھہ بل همارے ساملے آئين كچهه ادهر جائين كچهه ادهر جانهن كحهه ادهر آئين كجهه ادهر آئهی تاکه محصوس هو که واقعی دارلیمند ایک ہے اور اس کے دو حصے هيو - راچيه سبها هے لوک سبها هے حالانکہ اس کے چناؤ کے راستے الگ الگ ھیں - کوئی شک نہیں که پہلے یه خيال هوتا تها كه انهيس ٢٥ هزار رويهه خرچ کرنا پوتا هے اور راجیه سبها کے ممبر جو هيں انہيں پارتياں بهيج ديتے هين ليکن اب تو ولا کام بھي كيچه خراب هو گيا هے - لاكهوں رويعه راجيه سبها والے هي خرچ كرف لكے عیں اس طرح سے کیچھ بھائی صمیر هوكر أكتُ هين - خير مجه اس سے كوئى وأسطة نهين هـ - مين يه عرض کر رها تها که کوئی ایسا راسته نکال**نا** چاھئے جس سے نوے ی صدی جنتا کے دماغ میں یہ آئے کہ یہ هاؤس بے کار نہیں ہے - یہ ایک فالتو خرچہ نہیں ہے جیسا کہ مراهری صاحب نے فرمایا که میں اس کو فالتو مد سمجهتا هول - تو مين يه عراق کروں کا که اس هاؤس کا اندا وقار بوه جائے کہ لوگ سنجھیں کہ یہ بہت ہوا چھک ھے ملک کے فلد کا استعمال

کرنے میں بھی اور ملک کے لئے اچھے
سے اچھا لیجسلیشن کو لانے کے لئے
بھی - اس لئے میری آنرببل سیوان
سے اور خاص طور پر جو پارتی ان پاور آ
ھے اس سے درخواست ھے کہ وہ اس طرف
دھیان دیں کہ یہ ذھن بدللا چاہئے۔

تیسی بات جو فے اس کا مجھے کچه دکه هوا - میرے ساتھی میرے بزرگ ملک کے لیڈر دنیا کی اس کے ييندبر يلدت جواهر لال نهرو جي هم سے جدأ هوئے - يہاں ميں نے چيرمين صاحب کو درخواست دی که مجهے بھی بوللے کا موقعہ دیا جائے لیکن چونکہ رولس مهن کوئی پابندی نههن هے کوئی بات اتکتی نہیں ہے اس لئے مجها موقعة نهين ديا گيا - ولا زندگي کے ساتھی تھے، ایک برس کے نہیں دو برس کے نہیں چالیس برس کے ساتھی تھے - ڈرچہ آج پانچ اُنے کی توپی پہلنے والا کوئی بھائی ھم سے کہیں زیادہ ان کو ساتھی مانتا ہے -تو چهر مين صاحب نے مجھے اجازت نہیں دی - میں سنجہتا میں که رولس میں تبدیلی آئی چاھئے که ایسے موقعوں پر اگر کوئی منہر خود درخواست کرے کہ اسے موقعہ دیا جائے تو يه موقعه ديا جانا چاهئے - يه موقعة روز نهين آتا – مهن شري گوڙي مراهری صاحب کے سانھ اتفاق کرتا هوں که دنیا دیکھتی ہے کون بھائی هیں کتنی پارٹیاں هیں کتنے لوگ ھیں جن کو اپنے ملک کے ھیرو کی رفات پر جن کو ان کے جدا ہو جانے پر کچھ دکھ ہوا اور انہوں نے اپنی بات کہی – میں سمجھتا ہوں که رولس میں ایسی بات بھی آئی چاھئے که چیرمین صاحب سے یا آئیٹی جیر میں صاحبہ سے یا صاحب جو بھی ہوں ان سے اگر کوئی میپر درخواست کرے که وہ ایسے موقعہ پر پارٹیسییٹ کرنا چاھتا ہے تو اس کو موقعہ دیں اور اس میں روک نہیں آئی چاھئے –

چوتھی عرض جو میں کرنا چاھتا ھوں ولا یہ ہے ۔ بھارگوا صاحب نے بڑے زور سے یہ بات کہی کہ جو كويستجن تس الاو هوا جو سوال رجيكت هوا أن مين اكثر مين تهیک هوا اور همارے دهایا بهائی نے جو کہا اس میں بھی بہت وزن هے - میں عرض کرنا چاهتا هور که آخر سوال کیوں کئے جائے ھیں ? اس کے پیچھے تین مقصد ہو سکتے هين - پهلا مقصد ية هے كه ميپو خود أيلے لئے انفارسیش حاصل کرنا چاهتا هے - دوسرے یه که اپنے ذریعه ولا سارے دیش کو انغارسیشن دلانا چاھتا ہے اور تیسرے یہ کہ سرکار کے کان کھڑے ہو جائیں وہ دیکھے کہ اس کے رأی میں کیا ہو رہا ہے - وہ سیو اس سوال کے ذریعہ سے اس کو ترثیاں أس سامنے لانا چاهتا ہے - مجھے اس سدن کا صبور بلے دوسرا برس چیل رہا۔ [شري عبد الغلي]

ھے - میں دہتی چیر میں صاحبہ کے فریعه اپنے معزز ممبران کو یقین دانا ھوں که میں نے ایک سوال کے لئے بهت كوشفي كي لهكرن ولا نههو أيا -مندرا - دَالمهان - اور ايسے هي جو لوگ هيڻ ايسي هي جو قرم هيڻ ايسي جو کلسرنس ههن جو کريت ھیں اور جن کے کریشن کو روکنے کے لئے بهائهی ارجوں اروزا هر روز آئے دان کوئی ته كوئي تكته چيني ٿيكه ٿيني كوتے هين اور بهوپيش جي بهي بوي چرچا کوتے ھیں ویسی ھی ایک فرم کے بارے میں میں نے ہو طرح سے سوال لانے کے۔ كوشهل كبي - ولا أيسبي قرم هے كه اگر اس پر کبهی بهی انکوانوی بیتهی تو ولا ملدرا اور دالميان سے كہمن زيادة بدتو اور کہیں زیادہ بلیک میل کرنے والی ثابت ہوگی - میں نے اس کے لکے کوشھ کی - اگر میں نے جنول سوال بنانے کی کوشعر کی تو کہہ دیا گیا که ویگ هے اور اگر پرتهکولر کویسنچن کرنے کی کوشش کی . . . थी प्रकाश नारायन सप्र : कांन सी पर्भ थी ?

شرى عبدالغنى: ابهى عبض كثے ديتا هون. . . تو كها گيا كه چون كه اس کی پبلک امپورٹیڈس نہیں ہے اس لئے اس کی اجازت نہیں دی جا سکتے ۔ میں نے دس بار کرشھی کی اور دسيون بار ولا ذهي الله هوا - كل میں نے تلک آکر چیر میں صاحب

کو خط لکھا۔ ویسے سهکریٹریٹ کو بهت بوا ادهیکار هے اور مهی ان ادههکارون کو چهلئم کرنے والا کونے۔ مهرم حقیقت کیا ہے - وہ فرم جو ہے اس کو سفترل گورنینگ خود بلیک لست مين لئے هوئے هے پهر بهي ان کو کروزها روپچه کا استشیلیتی سرقيفيكيت ملتا هي اور پرمهتين ملتے ههیں اور وہ چیز هارس کے سامنے آتے نہیں ہے کہ وہ یہ بتائیں که انہیں کتفا لائسنس دیا ہے۔ کیوں دیا ھے - کب دیا ھے آیا اس سے پہلے ان کو بلیک لسٹ کیا یا کیا۔ کیا۔ کہتے هیں که یه پیلک امپوراٹیلس کا نہیں هے - ولا قوم هے مهسوس أمي جنك پیارے ال - ابھی تک ان کا کیس ساملے نہیں آیا ہے - اگر وہ سامنے آ جائے تو وہ ایسا درد ناک کیس هوگا که سارے ملک میں تہلکہ محے کا کہ کیا کریشی ہوا ھے لیکن میرے سوال كو همهشة دس الله كو ديا كها - تسي الاو كرنے كا انہيں حق هے اور جيسا كه بهاركوا صاحب فرساتے هيو كه اگر سیکریٹریٹ سے بات کی جائے تو کچھ نه کمچه بات بن سکتی هے - میری تو بات بنی نههن مهرا وش میں تھا نہیں اس لئے میں عرض کزنا چاهتا هوں که سوالوں کی پوچهه تاچهه میں تیفنس کا معامله هے تو آپ روک دین مین مان سکتا هون -کوئے فارن افیرس کے بارے میں ہو 493

in the Rajya Sabha

جس میں هباری قرمیت میں دهکا الكتا هو تو مين مانتا هون ليكن بلیک مارکیٹرس کو پناہ دینے کے لئے کریت فرموں کو بداہ دینے کے لیے اگر ایک بہانہ سے چاهیئے وہ بہانہ ایسا هو جهسا بهارگوا صاحب نے قرمایا که وہ الناظ لکھنے نہیں آتے ھیں بعضوں کو میں مانتا ہوں - مجیے وہ ٹیکٹیک نہیں آتی جس سے کویسچوں ڈس الله نه هو - شايد آهسته آهسته سيكه جاؤں لیکن کویسچن کو اس طرح سے قس الله کرنا میری رائے میں ملک کے سانهه دهوکا کرنا هے - جن کا تعلق تیفنس سے نہ ہو یا باہر کی پالیسیز نہ ہوں جس سے ملک کو دھی لگتا ھے اس میں میں جہکوا نہیں کرتا ليكن أيس معاملات 3س ألؤ كرنا میرے خیال میں ہائیں سے برانصائی کرنی ہے دیس کے ساتھ بےانصافی کرتا ہے اور ہماری سرکار کے ساتھہ بے انصافی کرنا ہے جو اسپلشیلیٹی سرتینیکیٹس دے کر غریبوں کو نواب اور راجه بنا سکتی هے -

فوسن بات ان سوالوں کے بارہ میں میں یہ کہنا چاہتا ہوں کہ میرا تجربه یه هے که رولز میں ۳۰ سوال هر روز آتے هيں - ايسا بھي هوتا ور که کسی دن زیاده سپلهمینثری چلیں - تو تھوڑا سا سوالوں کے بعد سوالوں کا جو وقت متبعین ہے اور اس تھوڑے سے زمانہ میں موں تے ایسا

دیکہا ہے کہ بوے بوے امپورڈینٹ كويسچلس اس لئے كه ان كا بيلف پہچے آیا ان کو پیچے رکھا گیا وہ ره جاتے هپل - تو ميں يه سنجهتا تھا گھ کییٹی ایسی سفارش کرے گی که اگر ولا چاهتی هے که شعووار کو فرائی ڈے کو بھی کویسمچی آئیں تو اس میں وہ رکھے جائیں - جو پہلے جار دن مهن اهم ترين كريسچن جن كو ولا چاہے ہاؤس کی ایڈوائزری کیھٹی ہو۔ کوئی اور کمیشی هو چهرمهن صلحب نئی کبیٹی بنا لہی که جی کے سنجهیں کویسجس رہ گئے ان سے ہے انصافی ہوئی گیونکہ وہ ہاؤس میں نہیں آ سکے - اس کے بعد یہ یقین ھے کہ فکسف ثائم پر وہ پہلے آ جائے گا اس کا نمبر پیجھے نہیں آئے گا۔ تو میرا خیال تها که اس بارے میں كبيتى كجهه هباري رهلبائي تهون کر سکی که جو آئے دی امپورتینت کویسچوں باوجود اس کے کہ وہ لست پر آ جاتے ھیں وہ ھاؤس کے ساملے نہیں آ باتے هیں - ان کی ایک لست هو أس كا أيك هي علام هو سكتا تها كه شارك نوتس كويسجون میں وہ بات ہاؤس کے سامنے اللہ جائے لیکن اس میں بھی میرا تجربة یہ ہے کہ میں نے جاتاے شارت نوٹس کویسچوں دیئے وہ سب کے سب منسٹر صاحب نے۔۔۔چهرمهن ساحب تے نہیں ، منستر صاحب نے۔۔ان کی اجازت نہیں دی - تو دونوں راستے ا

هینی اور چونکه کئی دیش هین اور مؤلوها ميلون پريه ديمن پهولا هوا ھے ۔ اس لئے کئی بھائی ھیں جو ایک دوسوے کی بولی کو نہیں سمجھ پاتے میں یا یوں کیئے که هماری هلدی کو یا هلدوستانی کو چو بهی میں ہول رہا ہوں اس کو ساؤتھ والے بھائی نہیں سمجھتے - میں نے سلما أب كي دنيا برس تراثي كورهي هے - وہ اس لکے کہتا ہوں جب تک کوانی سمجه نهین پائے یا مهری سيجه مين کسي کي ياس تهين أئے تو میں پورا فائدہ نہیں اٹھا سكون كا اور اپنى بات نهين كهه حکوں تو مہی نے سا آج دنیا بهت نرقی کر گئی هے - اگر کولی بهائی هلدی - پس بولغا هے تو دوسرا انکریزی مهن سننا چاهتا هے - سنا ه ايسم انتظامات جب دنها والم اکهای هوتے هیں اس مهن هو بهاتے ههي - تو يه چوده پنهره زبانهن جو آپ مانتے هيں نيشنل زبانهن هین تو کوئی ایسا رول بنا دیا جائے کہ جو ممبر جس زبان مہن سننا جاہے سمجھنا چاہے سمجھ سکے -آپ کہیں گے خوجہ ہوا ہوگا - میں يه الله هول - خوجة بوا هولا ليكون في صمكون هي كوئي تهديلي آ سکے تو منجھے ہوی کوشی ہوگی -

آخری ایک منت کی گزارش کر کے بہتم جاوں کا - همارے یفجاب

[شرى عبدالغذي] بده هو گئے - میبی رائے میں اس مهی بهی کنهتی کو توجه دینی چاهیئے اور اکر نہیں دے پائی تو هاؤس كو توجه ديني چاهيئے - تيسوا پهاو جو کویستین کے بارے میں فے وہ یہ ھے کہ سپلیمیفٹریز بعض اوقات ہونے امپورٹیلت چلتے هیں لیکن چونکه چیومیں ساحب کے بوے واست پاورس هوتے هیں وہ کٹی بار سپالمبینٹریز کو روکتے ہوئے دوسرے کویستچھی پر چلے جاتے هيں - ميں چپرمين صاحب کے ادھیکو کو چیلٹم نہیں کرتا لیکی میں درخواست کرونکا که رولس میں کوئی گذھاکش ایسی رکھی جائے که اگر ایسے اهم سوال هوں که جن کا تعلق ایک پالیسی ہے ہو، جن کا تعلق ایک ایسے مسئلہ سے ہو جس کا اثر همه گير هو يعلي سارے ملک پر پوتا هو اس مهن سپاهمهناتوی پر پابندی

ایک اور عرض کیا چاهتا هوی کیونکہ صحبے حکم دیا گہا تھا کہ میں كم سے كم وقت لول وہ يه هے كه . . .

نهيي هوني چاههئي -

उपसभाष्यकाः व्यक्ते बीस मिनट ले लिये 81

هرى مهدالغاي - مين اب دو مذے میں ختم کئے دیتا ہوں۔ ایک یه هے که بهارت خوش نصیب ھيھ*ن* ھے جو ايک ھيھي ھي نہيں بلکه برافظم هے - اس میں کئی دیش

श्री प्रकाश नारायन सप्र : अरदार प्रताप सिंह कैसें।

श्री ग्रब्दल गनी : नकरीरों को भी सना और महक की काविले फक बेटी के तहत बड़े बड़े मल्क के मदब्बर जो रूल्स तक अपनी टीका टिप्पणी करने के लिये बार बार इकटठा होते. रहे उनकी सिकारिणात को भी बड़े ध्यान से सुना । मैडम, आप जानती हैं कि लोक सभा और राज्य सभा दोनों को पालियामेंट के लफ्ज से याद किया जाता है और दोनों के मेम्बर जो हैं बी पालियामेंट के मेम्बर समझै जाते हैं लेकिन ग्रगर मझे माफ किया जाए तो नच्चे फी रादी जनता भारत की पालियामेंट के माने लोक सभा के लेती है। पास लेने वाले पालियामेंट के -- हम समझते हैं कि राज्य समा भा पालियामेंट है और हम कहते हैं कि राज्य मना का, तो वो कहते हैं कि, नहीं नहीं पालियामेंट का. लोक सभा का । तो मेरा उणारा यह है कि अगर पालियामेंट के दो हिन्से हैं और अगरचे भैता बच्चा ही है अभी लेकिन कहते हैं कि ये एल्डमें का हाउस है अं(र इत महस्वरीन पर यह हाउस मरकज होता है जो हिन्द्रस्तान के बहतरीन दिलो-दिमाग समझे जाते हैं और उनको पाटियां अपनी तरफ से यहां भिजवाती हैं। मैं नहीं देख पाया कि इस कमेटी ने रूक्स में एमेंडमेंट करते वक्त जिसमें भषेण गप्ता भी थे। हिन्दस्तान के आहर्ना इस्थान सरदार बल्लभ भाई पटेल के सपत्र दयाभाई पटेल भी थे और कांग्रेल के बड़े बड़े नेता और हमारे बजर्म भग्न साहब भी थे जिन पर मत्क को फक है वों भी एसी तबदीली को ला पाए हो कि नव्ये फी नदी जनता के दिमाग में जी एक गलत तक्या बैठा है कि पालियामेट के माने लोक सभा है और यह तो सिर्फ ऐसे बजगी का मजमग्रा है जिसको खखा गया है हिन्द-रतान की और भारत की गान की कायम रखने के लिए। इस ख्याल की बदलने के लिए बांई बांणिश की गई हो ऐसा मैं नहीं समझ

ایک اور هاوس هے - ایک ایر هاؤس کهلاتا هے اور لهک لوثر هاؤس كهلاتا هے تو اس ميں اگر منحائر صاحبان کسی طوح کی زیاداتی کوہی تو ان کے خلاف نو کلنیڈیلس موهن أ سكتا له - مين نهين سمجهتا اگر همارا هاؤس اس بات یو صفق هو جهسا که صین نے کئے باتوں میں فیکھا جب بھی یہ ہاؤس ایک عادے سے ستفق ہوا اس سهی التهائي تو سرکار کو ساندا ہوا - هاس كميشي اسي آواز كا تتهجه اله - مهن سمجهتا هون اس هاؤس کو بهی پورا ادهیکار هونا چاهئے یاکم یه ايلدوس كا هاؤس هے يه كوابي ايسي غير ذمه دار بات لانے والا نهيو هے تو صهری یه عرض کر رها تها که رولس میں اس بات کی اجازت ہوتی چاھئے که اگر اس ھاؤس کے اتقے معموان جتلے معمول کی آپ لجازت دين - سنجه لهن كه يه منسترم غلط جا رهی هے دیعی کے خلاف جا رهی هے تو ان کو پورا ادهیکار هو كة ولا الهذي تتجويز لا سكين أور أس ير قسكشي هو -

میں امید کوتا ہوں کہ مہری نهوزي سي گڏارشات جو ديهن ان پر معزز مميران غور فرمائهن کے -

चिश्री ग्रह्म गती (पजाव). िडाटी चैबर मेन । मैंने बडे ध्यान स

<sup>†[ ]</sup> Hindi transliteration,

[श्री अब्दुल सनी]

पाया। मेरा बहना यह है कि ठीक है कि लोक नभा में जो भाई आते हैं वो भात लाख भाइयों की राय से आते हैं और यहां जो आते हैं अगर उन बुजुर्गों को छोड़ दिया जाय जिनको राष्ट्रपति जी अपनी तरफ से भेजते

श्री प्रकाश नारायन सप्रू: बाज वनत कुछ प्वाइटेस से आते हैं ।

श्री श्रस्तुल गती ... तो यहां वालीस-गालीस लाख की तृमायन्दर्गी करने वाले सभी बैठे हैं। कमसकम चालीस लाख भाई बहुना के तृमाइन्दें बन कर आते हैं और वो स्टेंट के तृमाइन्दें अगर वहूनाते हैं तो में कोई वजह नहीं समझना कि जो स्टेंट की तृमाइन्दर्गा करने हैं या चालीस लाख भाई बहुनों की नृमायन्दर्गी करने हैं उनकों क्यों हुए हासिल नहीं है कि वो देखें कि वेण ला वजट बनने जा रहा है उसमें उनकी स्टेंट के साथ

श्री नफ़ीसुल हसन: ये तो कास्टीट्-युशन में आप शायद अमेंडमेंट तजबीज कर रहे हैं?

श्री अब्दुल ग्रेनी : आप जरा ठहरिये— जरा ठहरिये ।

आखिर आपकी पार्टी ने कांग्रेटीट्यूणन में कई अमेडमेंट्स दिये हैं तो कोई बजह नहीं है कि ऐसा अमेडमेंट न होते पाये। अगर आप चाहे कि आपकी पार्टी चाहे न चाहे तो ऐसे पास इसका इलाज नहीं है। में तो मुझाव देने बाला है। इस अमेडमेंट में कहा दिक्कत आती है। क्यों नहीं उनको हक हालित हो जो बुजुर्ग वहां बैठें हैं कि बां देखें कि स्टेट की तरककी के लिए जितने फंड दिये ता रहे हैं इसमें उनके स्टेट के साथ कोई बेइन्साफी तो नहीं हुई। अगर यह ख्याल आपके जहने मुबारिक में आ सके तो अच्छा है। अब नहीं फिर कभी आप अपनी पार्टी में इसे डिसक्स करे। जो पार्टी इन-पाबर है उसमें सोचना चाहिए कि आखिर

हम लोग जो यहां छाए है उनमें बह त से बजग हैं जिनकी मलक वार्जीम करता है और जिनके पास काफी बक्त है कि वो पूरा ध्यान दे सकें पुरी तबज्जो दे नके । लक्तिन यह समझा जाता है कि अगर लोक सभा साव महीने अपने लगानी है इसलिए कि वो समझती है कि हमारा इकट्टा होना देश के लिये यहत ज़रूरी है तो राज्य सभा को भी कुछ ववत के लिए मौका मिलता है कि वो जो पास करके लेजिमलेशन भेज दे उस पर अपनी। टीका-टिप्पणी करे । तो भेरा कहना यह था कि हम इस नरफ नहीं आए कि वावर्ड पालिया-मेंट एक है और उनके दो हिस्से है । हम चाहे जितना कहते रहें कि दोनों शाउस बराबर के हैं, एक जैसी उनकी इज्जन है, एक जैसी उ**न**की मान्यता है लेकिन में यह नहीं मानता वयोंकि कोई बजह नहीं कि कुछ बानों में लोक समा को इस हाइस से कही ज्वादा अधिकार हासिल हो। अधिकार पर्यो दिये जाते है । अधिकार इसलिए दिए जाते हैं कि इम अपने इस शाइन के द्वारा की सरकार राज चलातो है उपको विदया उसके भागते ला सके. उसका मणवरा दे सके कि महत की इज्जन के लिए महक की तस्वकी - के लिए कौन कौन सी बाते हैं जो ज्यादा में ज्यादा गरकार के काम आ सकती हैं और सरकार हमारी इन वालों का मने । लो कोई वजह नहीं कि बजर हमारे सामने न आए। अगर हम स्टेटस के नमाइन्दे हैं तब भी यह हमारा हक है कि अगर हम चालीस लाख भाई बहनों की नमाइन्दर्गी करते हैं तब भी हमारा यह हक है। एक तो यह बात है जो कि मैं श्रापके सामने डिप्टी वेयरमेन साहिया की इंजाजन से लाना चाहना था।

दूसरी बात जा कहना बाहता ह वा पह है मि० भ्षेण गुला ने लेजिसलेशन के बार में जो कहा और जिसकी ताईद हमारे एम० पी० भारतवा साहब भी करने पर मजबूर हुए कि कुछ बिल हमारे सामने बाए, कुछ इधर जाएं, कुछ इबर आएं। कुछ इधर आए, वछ उधर आएं। तानि महसूस हो कि बाकई पालियामेंट एक है और उसके दो हिस्से हैं। राज्य सभा है, लोक सभा है, हालांकि इसके चनाव के रास्ते अलग-अलग हैं। कोई शक नहीं कि पहले यह ख्याल होता था कि उन्हें पच्चीस हजार रुपया खर्च करना पडता है और राज्य सभा के मेम्बर जो हैं उन्हें पार्टिया भेज देती हैं। लेकिन ग्रव तो वह काम भी कुछ खराव हो गया है। लाखों रूपवा राज्य सभा वाले भी खर्च करने लगे हैं इस तरह से ऋछ भाई मेम्बर होकर आ गए हैं। खैर मजे इससे कोई वास्ता नहीं है। मैं यह अर्ज कर रहा था कि कोई ऐसा सस्ता निकालना चाहिए जिससे नब्बे फी सदी जनता के दिमाग में यह ग्राए कि यह हाउम बैकार नहीं है, यह एक फालत खर्चा नहीं है जैसा कि मराहरि साहब ने फरमाया कि मैं इसको फालन मद समझता हं। तो मैं यह अर्ज करूंगा कि इस हाउस का इतना वक्कार बढ़ जाए कि लीग समझें कि यह बहुत बड़ा चैक है। मुलक के फीइम का इस्तमाल करने में भी और मल्क के लिए अच्छे से अच्छा लेजिसलेशन को लाने के लिए भी । इसलिए मेरी आनरेबिल मेम्बरान स ग्रीर खाम तीर पर जो पार्टी इन-पावर है। उससे दरख्वास्त है कि वो इस तरफ ध्यान दें कि यह जहत बदलना चाहिए।

तीसरी बात जो है उसका मुझे कुछ दुःख हुआ। मेरे साथी, मेरे बुजुर्ग मुल्क के लीडर दुनिया के अमन के पैगम्बर पंडित जवाहरलाल नेहरू जी हमसे जुदा हुए। यहां मैंने वेयरमैन साहब को दरहवास्त दी कि मुझे भी बोलने का मौका दिया जाए लेकिल वृंकि रूक्स में कोई पायन्दी नहीं है, कोई बात अटकती सही है इसलिए मुझ को मौका नहीं दिया गया। वो जिन्दमी के साथी थे एक बरम के नहीं, दें। बरम के नहीं, चालीस बरम के साथी थे। अगरचे आज पांच आने की टोपी पहले वाला कोई भाई हम से कहीं ज्यादा उनक। साथी मानता है तो वियरमैन साहब ने मुझे इजाजत नहीं दी। मैं समझता हं कि हल्स मे

तबदीली ग्रानी चाहिए कि ऐसे मौकों परग्रगर कोई मैम्बर खुद दरख्वास्त करे कि उसे मौका दिया जाए तं। यह मौका दिया जाना चाहिए। यह मौका रोज नहीं आता। मैं श्री गौडे मराहरि साहब के साथ इत्तिफाक करता है कि दनिया देखनी है कि कौन भाई है, कितनी पार्टियां हैं, कितने लोग हैं जिनको श्रपने मुल्क के हीरों की बफात पर जिनको उनके जदा हो। जाने पर कुछ द:ख हुआ और उन्होंने ग्रपनी वात कही। मैं समझता हूं कि रूल्स में ऐसी वात भी आनी चाहिए कि चेयरमैन सहिव से या डिप्टी चेयरमैन माहिबा से या साहिब जो भी हों उनसे अगर कोई मेम्बर दरख्वास्त करे कि वो ऐसे मोके पर पाहिसिपेट करना चाहता है त। उसकी मीका दें और उसमें रोक नहीं ग्रानी चाहिए ।

चीथी अर्ज जो मैं करना चाहता है वे। यह है कि भारगवा साहब ने बड़े जोर में यह बान कही कि जो क्बस्चन डिसप्रलए हम्रा जो सवाल रिजवट हुआ उनमें अधसर में ठीक हुआ और हमारे डाह्याभाई ने जो कहा उसमें भी बहत बजन है। मैं अर्ज करना चाहता ह कि आखिर सवाल क्यों किए जाते हैं। इसके पीछे तीन मकसद हो सकते हैं। पहला मकसद यह है कि मेम्बर खद ग्रपन लिए इन्फार्मेशन हासिल करना चाहता है। दसरे यह कि अपने जरिए वं। अपने सारे देश को इन्कामें जन दिलाना चाहता है और वीसरे यह कि सरकार के कान खड़े हो जाएं वो देखें कि उसके राज में क्या हो रहा है और बो मेम्बर उस सवाल के जरिए से उसकी बटियां उथके सामने लाना चाहता है। मझे इस सदन का मेम्बर। बने दूसरा बरम चल रहा है। मैं डिएटी चेयरमैन साहिया के जरिए अपने मग्रजिज मेम्बरान की यकीन दिलाना चाहता ह कि मैंने एक सवाल के लिए बहुत की शिश की। लेकिन वं। नहीं स्राया । मंघरा, डालिमया म्रोर ऐसे ही जो लीग है, ऐसी ही जो फर्म हैं, ऐसी जो कत्सनंस हैं, जो ऋएट हैं और जितके कष्णत की रोक्ते के लिए भाई अर्जन अरोड़ा

श्रा ग्रब्दल गना हर रोज आए दिन कोई न कोई नक्ताचीनी, टीका-टिप्पणी करते हैं और भपेश जी भी बड़ी चर्चा करते हैं बैसी ही एक फर्म के बारे में मैंने हर तरह से सवाल लाने की को शिशा की। वो ऐसी फर्म है कि अगर उस पर कभी भी इन्क्वायरी बैठी तो वो मधरा ग्रोर डालमिया से कहीं ज्यादा बदत्तर ग्रीर कहीं ज्यादा ब्लैक मल करने वाली सावित होगी। मैंने उसके लिए को शिश की। अगर मैंने जनरल सवाल बनाने की कोशिश की तो कह दिया गया कि वेग है ग्रीर ग्रगर पार्टिकलर कुएश्वन करने को कोशिण की

**श्री प्रकाश नारायन सप्र**ः कौनसी फमं थी ?

श्री ग्रस्त सनी : अभी अर्ज किए देता हं... तो कहा गया कि चकि उसकी पब्लिक इम्पोर्टेन्स नहीं है इसलिए इसकी इजाजत नहीं दा जा सकतो । मैंने दस बार कोणिण को और दिसयों बार वो डिसग्रली हुआ। कल मैंने तंग आकर चैयरमैन साहब को खत लिखा। वैसे सैकेटेरिएट को बहत बड़ा अधिकार है और मैं इन अधिकारों को चैलेंज करने वाला कौन । मेरी हकीकत क्या है । वो फर्म जो है उसको सेंट्रल गवर्नमेंट खद ब्लैक लिस्ट में लिए हुए हैं फिर भी उनको करोडों रुपए का इसैन्सिएलिटो सर्टिफिकेट मिलता है और परिमटों मिलती हैं और वो चोज हाउस के सामने आती नहीं है कि वो यह बताएं कि उन्हें कितना लाइसेंस दिया है. क्यों दिया है। कब दिया है आया इससे पहले उसको ब्लैक लिस्ट किया या क्या किया । कहते हैं कि यह पब्लिक इम्पोर्टेन्स का नहीं हैं। वो है मैससं ग्रमोचन्द प्यारेलाल। ग्रभी तक उनका केस सामने नहीं आया है। अगर वो सामने आ जायें तो वो ऐसा दर्दनाक केस होगा कि सारे महक में तहलका मचेगा कि क्या करण्या हुया है। लेकिन मेरे सवाल को

हमेशा डिसग्रलाउ कर दिया गया । डिस-<del>श्रलाउ करने का उन्हें हक है और जैसा</del> कि भागवा साहब फरमाते हैं कि अगर सैकेटरिएट से बात की जाय तो कुछ न कुछ बात बन सकतो है-- मेरी तो बात बनी नहीं. मेरा बंश में था नहीं। इसलिए मैं अर्ज करना चाहता हं कि सबालों की पूछ-ताछ में डिफेंस का मामला है तो आप रोक दें मैं मान सकता हं। कोई फौरन एफेयर्स के बारे में हो जिसमें हमारी कौमियत में धक्का लगता हो तो मैं मानता हं लेकिन ब्लैक माकिटियर्स को पनाह देने के लिए ऋष्ट फर्मी को पनाह देने के लिए ग्रगर एक बहाने से चाहे वो बहाना ऐसा हो जैसा कि भागवा साहब ने फरमाया कि वो अल-फ़ाजलिखने नहीं आते हैं,बाओं को मैंमानता हं। मझे वो टैक्तीक नहीं आते हैं जिससे कुअएचन डिसग्रलीं नहीं हो । शायद ग्राहिस्ता ग्राहिस्ता साख जाङ लेकिन क्याञ्चन को इस तरह से डिसग्रली करना मेरी राय में मल्क के साथ धोका करना है। जिनका कि ताल्लक डिफेंस से न हो या बाहर की पौलिसोज न हों जिससे मल्क को अक्का लगता है उसमें मैं झगडा नहीं करता । लेकिन ऐसे मामलात डिसग्रलीव करना मेरे छ्याल में हाउस स बेइन्साफी करनी है। देश के साथ बेइन्साफी करना है और हमारो सरकार के साथ बेइन्साफी करना है जो कि इसैंसियालिटी मर्टीफिकेट देकर गरावों को नवाब और राजा बना सकती है।

दसरी बात इन सवालों के बारे में मैं यह कहना चाहता हं कि मेरा तज्बी यह है कि रूल्स में ३० सवाल हर रोज आते हैं तो ऐसा भी होता है कि किसो दिन ज्यादा सप्लोमेंट्रो चलें। तो थोड़ा सा सवालों के बाद सवालों का जो वक्त मृतमैयन है ग्रीर इस थोड़े से जमाने में मैंने ऐसा देखा है कि बड़े बड़े इम्पोर्टेन्ट कुएएचन इसलिए कि उनका बेलेफ पोछे आया कि या उनको पाछे रखा गया वो रह जाते हैं तो मैं यह समझता था कि कमेटो ऐसो सिफारिण करेगो कि अगर बो चाहती है कि शकवार को फ्राइडे को भी कए-श्चन आएं तो उसमे बो रक्खें जाए। जो पहले चार दिन में ग्रहम तरीन क्एक्वन जिनको कि वो चाहें हाउस की एडवाइजरो कमेटो हो कोई ग्रीर कमेटी हो चेयरमैन साहब नई कमेटीबनालें कि जिनके समझ में कि कूए-श्चन रह गए उनसे बेइन्साफो हुई क्योंकि वो हाउस में नहीं आ सके । इसके बाद ये यकीन है कि फिक्सड टाइम पर वो पहले आ जायेगा उसका नम्बर पीछे नहीं श्राएगा । तो मेरा ख्याल था कि इस बारे में कमेटी कुछ हमारी रहनमाई नहीं कर सकी कि जो आए दिन इम्पोर्टेन्ट कुएश्चन बावजद इसके कि वो लिस्ट पर ब्रा जातें हैं वो हाउस के सामने नहीं थ्रा पाते हैं। उनकी एक लिस्ट हो, उसका एक ही इलाज हो सकता था कि शार्ट नोटिस कुएश्चन में वो बात हाउस के सामने लायी जाए। लेकिन उसमें भी मेरा तजुर्वा यह है कि मैंने जितने शार्ट नोटिस क्एश्चन दिए वो सब के सब मिनिस्टर साहब ने -- चेयरमैन साहब ने नहीं मिनिस्टर साहब ने -- उनकी इजाजत नहीं दी। तो दोनों रास्तै बन्द हो गए। मेरी राय में इसमें भी कमेटी को तवज्जो देनी चाहिए और अगर नहीं दे पायी तो हाउस को तबञ्जो देनी चाहिए । तीसरा पहल जो क्एश्चन के बारे में है वो यह है कि जो सप्ली-मेंट्रीज बाज श्रौकात बड़े इम्पेंटिंट चलते हैं चंकि चेयरमैन साहब के बड़े वास्ट पावर्ज होते हैं, वो कई बार सप्लीमेंटरीज को रोकते हए दूसरे कुएश्चन पर चलें जाते हैं। मैं चेयरमैन साहब के अधिकार को चैलेंज नहीं करता लेकिन मैं दरस्वास्त करूंगा कि रूल्स में कोई गंजा इश ऐसी रखी जाए कि अगर ऐसे घहम सवाल हों जिनका ताल्लक एक पौलिसीस हो, जिनका ताल्लक एक ऐसे मसलें से हो, जिसका असर हमांगीर हो यानि कि सारे मन्क पर पड़ता हो उसमें सप्नीमेंटरी पर पाबंदी नहीं होनी चाहिए ।

एक और अर्ज किया चाहता हूं क्योंकि मुझे हुक्म दिया गया था कि मैं कम से कम बक्त लूबो यह है कि... उपसभाष्यक्ष : आप ने बीस मिनट लें लिए हैं।

श्री ग्रब्दल शनी : में ग्रव दो मिनट में खत्म किए देता हं। एक यह है कि भारत खश नसीब देश है जो कि एक देश ही नहीं बल्कि बरेग्राजम है। उसमें कई देश हैं ग्रीर चिकि कई देश हैं और हजारहा मीलों पर यह देश फैला हुआ है। इसलिए कई भाई हैं जो कि एक दूसरे की बोली को नहीं समझ पाते हैं या यं कहिए कि हमारी हिन्दी को या हिन्द्स्तानी को जो भी मैंबोल रहा हं उसको साउथ वाले भाई नहीं समझते। मैंने सना कि ब्राज की दनिया बड़ी तरक्की कर रही है वो इसलिए कहता हं कि जब तक कोई समझ नहीं पाए या मेरी समझ में किसी की बात नहीं ग्राए तो मैं परा फायदा नहीं हठा सकेगा और अपनी बात नहीं कह एकंगा तो मैंने सुना कि आज द्निया बहत तरक्की कर गयी है। अगर कोई भाई हिन्दी में बोलता है तो दूसरा अंग्रेजी में सुनना चाहता है। सुना है ऐसे इन्तजामात जब दनिया वाले इकटठे होते हैं तो उसमें हो जाते हैं। तो यह चौदह पन्द्रह जवानें जो आप मानते हैं नेशनल जवानों हैं तो काई ऐसा रूल बना दिया जाए कि जो मैम्बर जिस जबान में मुनना चाहे, समझना चाहे समझ सके। ग्राप कहेंगे खर्चा बड़ा होगा मैं भी मानता हं खर्चा वडा होगा लेकिन यह ममकिन है कि कोई तबदीली ह्या सके तो मझे बड़ो खणी होगी ।

अ। खिर एक मिनट की एक गुजारिण करके बैठ जाऊंगा। हमारे पंजाब में भी एक अपर हाउस है। एक अपर हाउस कहलाता है की र एक लोबर हाउस कहलाता है तो उसमें अगर मिनिस्टर साहेबान किसी तरह की ज्यादती करें तों उनके खिलाफ नो कौंफिडेंस मोंशन आ सकता है। में नहीं समझता कि यदि हमारा हाउस इस बात पर मृत्तिफिक हो जैसा कि मैंने कई बातों में देखा कि जब भी यह हाउस एक तरह से मृत्तिफिक हुआ। उसमें थि। अब्दल गने

श्रावाज उठाई तो सरकार को मानना पड़ा। दास कमी मान इसी श्रावाज का एक नतीजा है। मैं समझता हूं कि इस हाउस को भी पूरा श्रिष्ठकार होना चाहिए क्योंकि यह एल्डर्स का हाउस है, यह कोई ऐसी गैर-जिम्मेदार बात लाने वाला नहीं है तो मैं यह श्रुजं कर रहा था कि रूल्स में इस बात की इजाजत होनी चाहिए कि श्रगर इस हाउस के इतने मैम्बरान, जितने मैम्बरान की श्राप इजाजत दें समझ लें कि यह मिनिस्ट्री गलत जा रही है, देण के खिलाफ जा रही है तो उनको पूरा श्रिष्ठकार हो कि वो श्रपनी तजवीज ला सकें श्रीर उस पर डिसकशन हो।

मैं उम्मीद करता हूं कि मेरी थोड़ी सी गुजारिशाद जो हैं उन पर मुख्रजिज मैम्बरान तवज्जो फरमायेंगे।

SHRI M. GOVINDA REDDY (Mysore): Madam Deputy Chairman, I am grateful to the hon. Members who have participated in this debate. I am very happy to And that many Members have {taken a very keen interest and have assisted in offering suggestions. I am glad that this opportunity has made the Members go through the rutes of procedure, particularly those Members for whom keeping in constant touch with the rules is found to be absolutely necessary. I am thankful to the Members, Madam, who have appreciated the work of the Committee, who have paid high compliments to your able guidance as Chairman of the Committee, to th.e very good work and useful work put in by the Secretariat in assisting the Committee in its work and also to the Members who have taken a lot of trouble in iormu-lating this report. I must here say that some of the Members who were in the Committee are not here today. If they were here, certainly ' they would have been very happy to see that their work received such high

apperciation in this House. Some of them have retired, and I take this opportunity to thank such Members as have been in the Committee and have assisted the Committee and have not had the opportunity to be here to hear the House welcoming this report.

The debate, generally, Madam, has strayed beyond the scope of the report of the Committee. In fact it has been a general resume of the work of this House for the past twelve years, of the opportunities we have had or of the opportunities we could have had and that sort of thing. Although many Members have touched on many points, still amendments have been tabled only On a few of the Rules. But I do not mean to say that their references to the several points—points on which they have not tabled amendments but on which they have made remarks-are not quite relevant certainly they are relevant, and they are very useful suggestions. In fact, this debate has been very valuable in throwing much light on the Report of this Committee.

There is no time at my disposal. So, I will very briefly cover some of the points which need reply. Of course, many points do need reply but I will take some points which are very relevant and reply very briefly.

Before going to that, I would mention that there was a very factual terror committed by one of the bon. Members when he said that although we were revising our Rules at this late stage, still we had an advantage over the other House which had not yet done this work. It is not correct. The other.. House had adopted the Rules under article 118(1) On the 22nd December, 1956 and later on also the other House has modified those Rules; one Or two modifications were adopted next year. So, that is not factually correct.

Now, much of the criticism or suggestion or discussion has centred round the subject of questions. About question, three parts have been made -admissibility of questions or rejection of questions, answering questions a<sup>n<\*</sup> then the various clauses that determine the nature of questions. These are the three aspects on which several Members have made remarks.

Now, with regard to admissibility, several Members have cast some reflection on the Secretariat. Well, the Secretariat can only go by the Rules, by the conditions, prescribed here. Unless we say that these conditions or qualifications for a question should not be there, I do not think we can blame the Secretariat. You will remember, Madam Deputy Chairman, that I was one of those, in the earlier stages of this House, who was putting many questions regularly and I also had the misfortune to have many of my questions rejected. And it is true, as many of the hon. Members have said, that questions which have been rejected on one ground have been admitted again on the same ground. It has happened like that. But that depends upon the particular person handling the question and his interpretation put upon that. However much we may put down these Rulesi however much a fool-proof framework we can devise for the guidance Of those who have got to function and deal with these questions, still there is the subjective element which we cannot avoid, and it is a matter of interpretation. Therefore, we should not blame the Secretariat because nobody can say that they do it with any mala fide intention. All that we can say is, they can exercise their judgment either wrongly or correctly or indifferently. So, it is open to every Member, when he feels that his question ought not to have been rejected, to go to the Secretariat, sit with the concerned section and then discuss with them. That was what I was doing; that is what many of the Members havie been doing. Then after a discussion, either the person understands that his interpretation was wrong or he convinces us that his interpretation was right and that the question, as the Rule is framed, cannot be admitted. And it must be realised that the admissibility or rejection of questions is in the name of the Chairman. Although one section of the Secretariat handles the questions, still ft is done in the name of the Chairman. So, it is not correct propriety to bring the Secretariat into question here. The remedy is open to us to go to them and discuss with them. But the disappointment is there; I have also had that disappointment. It is true that when in one House on one ground a question is rejected, in another House on the same ground that question is accepted. It has happened like that. But there can be no remedy except going there and having a personal discussion.

With regard to the second point, that is answering questions, I think some remarks have been made attributing a sort of motive to the Ministers. Madam Deputy Chairman, I would humbly like to submit that we should not question the bona *fides* of the Government. If we begin to question the bona fides of the Government there can be no end to it and we cannot carry on. Even granting that a Minister may be acting mala fide, we must take it that he is acting bona fide. But a Minister may err. He is not infallible and the Secretariat which furnishes him with answers is also not 'infallible. I have found often that the factual material supplied to the Minister has not been quite correct, it has been wrong, and we have •found on many occasions, more than one hundred occasions, here a Minister coming next day or a few days later and correcting his reply saying that the information or fact that he gave was wrong and that he was correcting it. So, no mala fide intention should ever be attributed to any Minister in answering questions. And about the definiteness or precise-ness of the answers, the Ministers can

in the Rajya Sabha

[Shri M. Govinda Reddy.] only give us such answers as could be based upon the material that is furnished to them by their Secretariats. We cannot expect a Minister to know or have first-hand information on all the subject matters, he can only depend upon the factual material that is supplied to him by his Ministry. Therefore, I think it is wrong to attribute any *mala fide* to them.

And the third aspect of this question is ... I forget which. One was admissibility or rejection of questions. The other was answering questions. With regard to Short Notice Questions the Committee has gone into it at very great length and has made improvement. Therefore, there could be no grievance on that ground.

So, there can never \*>e misleading answers. There can be wrong answers that are not corrected and therefore there is no mala fide on the part of the Government.

A lot was said about the relations between the Chair and the Members. Of course, cordial relations do exist and should exist. But the hon. Members, particularly those who have made this remark here, are the very persons who are the offenders-I should say very humbly—against the Chair. I hav^ seen—and with very great pain in m<sub>v</sub> heart—that the Chair's rulings or orders are, if not disobeyed, flouted. I should think that we all-every Member of the House —owe it to the decency and dignity of the House and to the pledge that We have taken, to respect the wishes of the Chair. I was listening yesterday to the peroration made here yesterday by one of the Members opposite for more than half an hour that we should not do this or that and we should make this or that, and it is the very gentleman who has offended the dignity of the House on many a day, almost every day- I think Members! should be conscious that they owe it to the House and

to themselves that they should behave with dignity and decorum.

In this respect, I may also touch upon the other point about bringing in the policeman, although it is not relevant here. There is no rule on that matter. An hon. Member waxed eloquent that it was undemocratic to bring in the policeman and all that. But, well, why should such a situation at all occur of bringing in the policeman? If hon. Members behave as they ought to, as they have taken the pledge of this House, as Members who know the Rules and who are cultured, then there will be no need for the Chair to admonish them at all, let alone naming a Member or asking him to leave the House. So that contingency of using force or employing anybody to use 'force does not arise at all if Members abide by Rules and if Members observe ordinary decency. Unfortunately we have had one or two instances in this House and elsewhere of scenes which needed the Chair to have called the Marshal. But the Chair, I must say, whosoever was the occupant of the Chair, has shown great indulgence to the Members. It is only on account of the indulgence of the Chair that the dignity of this House has been kept up so long. Therefore, when we take advantage of democracy and of the privileged position of the Members here and say anything and everything, whatever the subject be. by bringing in names, using abusive language and disobeying the Chair, then the only remedy open to the Chair is to use force and to throw that Member out.

SHRI P. N. SAPRU: Absolutely.

SHRI M. GOVINDA REDDY: With regard to the election of the Deputy Chairman, severa,! suggestions were offered. One was that the Deputy Chairman should be from the Opposition. It is good in principle. I have no doubt about it. But it should be subject to the condition that the Opposition knows its duty. Now, Madam, I must humbly say here that the role of the Opposition as played

513

in our country is far too different from the role the Opposition is playing in Western countries. In the Western countries although their main object is to get an upper hand on the Government, to dismiss the Government, they do it in a very decent manner. First of all, they do not make use of the floor of the House to abuse the Government. They may defeat a motion of the Government. They may attack the Government. I do not ask them to give any quarter to the Government, let them criticise it but let them not use abusive language for the

رم عبدالغلی: وهان تو کرسیان شور عبدالغلی: وهان تو کرسیان چالتی هیں جوتے چلتے هیں الیکن یہان کی ایسا نہیں هوتا -﴿ [श्री श्रव्युल ग्राती: वहां तो कुर्सियां चलती हैं, जूते चलते हैं लेकिन यहा कभी ऐसा नहीं होता ।]

SHRI M. GOVINDA REDDY: In the Western countries they will never use their privileged position to bring the Government into contempt. As I said, constitutionally they might defeat the measures of the Government but they will not bring the Government into contempt. They will try to win over the electorate in their favour and returning in a majority will defeat the Government. That is a very sound principle. That should be observed here too. If our Opposition comes up to that level, certainly we, the ruling Party, will be very glad to give the Deputy Chairmanship to the Opposition. But supposing we do it under the present circumstances, looking at their behaviour in the Joint Session and looking at the behaviour of one or two of their Members here, if that is the characteristic behaviour of the Opposition, what will be the position? If we give the key post like the Deputy Chairman's post into the hands of the Opposition, they may obstruct the proceedings of the House

t[] Hindi transliteration.

altogether. Therefore, Madam Deputy Chairman, until such time as the Opposition does not attain to a level of decent, gentlemanly behaviour with the Government, we cannot concede that advantage to the Opposition. I do not mean to say that all Opposition Members are like that. In fact very few Opposition Members are like that. I should say that most of the Opposition Members are behaving very well and I must compliment them on that.

An hon. Member opposite suggested that the Deputy Chairman should be elected from the Opposition. How can that, be? It is a contradiction in terms. If the Deputy Chairman is to be elected by a majority of votes, certainly the Deputy Chairman will belong to the ruling Party which commands a majority.

SHRI DAHYABHAI V. PATEL: Free vote need not necessarily be the majority.

SHRI M. GOVINDA REDDY: I can understand if it ig a convention. It is good in principle if a convention is developed on the basis of happy, cordial relationship between tine Treasury Benches and the Opposition. It is good in principle I do not deny. But I was pointing out the contradiction in the hon. Member's argument that the Deputy Chairman should be elected by majority vote and at the same time he should belong to the Opposition Party.

PANDIT S. S. N. TANKHA (Uttar Pradesh): There is no contradiction. He wants the ruling Party to vote for the Opposition Members.

SHRI M. GOVINDA REDDY: There is no question of election from the Opposition unless a convention is established.

SHRI A. D. MANI: It is election by general agreement.

SHRI DAHYABHAI V. PATEL: By a free vote and not by a whip.

AN HON. MEMBER: Which whip?

SHRI DAHYABHAI V. PATEL: Congress whip.

SHRI M. GOVINDA REDDY: With regard to other matters several other Members have already spoken and, therefore, I am not taking the time of the House. Several Mambers on this side and that side have cleared -certain points. I have also answered the criticism with regard to codification of the law. Distinguished lawyers have spoken that it is not necessary to codify the law. Supposing the law is codified and an amendment to a Bill is accepted. Now if there is noticed misbehaviour in the joint session or in the session here and if such a thing comes under codified privilege, then it becomes very difficult of implementation. Therefore, it has always to be left to convention.

There was a suggestion that there be a Committee of Assurances. Now the Parliamentary Affairs Ministry has been from time to time laying statements here as to the assurances that they have been able to implement. I have got three reports here. I am not reading all of them. In 1961-62 in the Lok Sabha and Rajya Sabha respectively whereas 987 and 251 assurances were recorded 593 and 176 were implemented. In 1962-63 whereas 854 and 479 were given, 567 and 307 were implemented, and in 1963-64 whereas 781 assurances were given in the Lok Sabha, 563 in the Lok Sabha and 283 in the Rajya Sabha were implemented. Therefore, I do not think a Committee of Assurances will serve any purpose when the Ministry of Parliamentary Affairs is already discharging that function.

Only one point more I would like to touch upon, and that is about Adjournment Motions.

SHRI NIRANJAN SINGH: What about the talk going on there? The Minister is having consultations.

SHRI M. GOVINDA REDDY: I was speaking about Adjournment Motions.

There is a difference, as I pointed out in my speech when I moved the motion, between an Ajournment Motion here and in the Lok Sabha. An Adjournment Motion involves a failure on the part of the Government. It is not only that the matter should be urgent and of public importance and of recent occurrence but there must be involved a failure on the part of the Government. It is only in such matters that an Adjournment Motion can be tabled. • If a failure on the part of the Government is involved and if an Adjournment Motion is moved and passed, it means a no-confidence motion in the Government. That cannot be done in this House. So the Committee, after great discussion, has provided in draft rule 180 for "Calling Attention to Matters of Urgent Public Importance". What we have to do is to bring to the notice of the Government that a matter lof urgent public importance has occurred which deserves the attention of the Government. In this House this cannot be done by moving an Adjournment Motion when the Government is not responsible to this House. Of course, in the Lok Sabha they can ask the Government to resign if they pass an Adjournment Motion. Here we have the advantage of draft rule 180 which is a new rule where we have provided for "Calling Attention to Matters of Urgent Public Importance" apart from the other rules where we have provided for No-Day-Yet-Named Motions and Motions for Papers.

Madam, I do not like to take the time of the House any more at this stage. As to amendments, when we go through the rules I will come to them.

THE DEPUTY CHAIRMAN: The question is:

"That the Rules for regulating the procedure and conduct of business in the Rajva Sabha under clause (1) of article 118 of the Constitution as recommended by the Committee appointed by the Rajya

Sabha by its resolution of September 7, 1962, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the rule by rule consideration.

Rule 2—De/tnittons

THE DEPUTY CHAIRMAN: There are four amendments. Mr. Bhargava.

SHRI M. P BHARGAVA: I am not moving amendment No. 3, I move the rest. I move:

1. "That at page 1, after line 9, the following be inserted, namely:

'Bulletin' means the Bulletin of the Council of States (Rajya Sabha) containing (a) a brief record of the proceedings of the Council at each of its sittings; (b) information on any matter relating to or connected with the business of the Council or other matter which in the opinion of the Chairman may be included therein; and (c) information regarding Committees of the Council or Joint Committees of the two Houses; "

2. "That at page 1, after lin-j 22, the following be inserted, namely:

'Lobby' means the covered corridor immediately adjoining the Chamber and coterminus with it; ."

4. "That at page 2, after line 5, the following be inserted, namely:

'Table' means the Table of the Council of States (Rajya Sabha)."

The questions were proposed.

SHRI M. GOVINDA REDDY; These matters were considered by the Committee because these have been provided 'for in the rules of the Lok Sabha. I leave it to the House without giving my own opinion. I would have accepted them if the Committee had not considered them. Since the Committee had considered them and have. 318 RSD—7.

[2 JUNE 1964] and Conduct of Business 51in the Rajya Sabha

not accepted them I think I should better leave it to the House.

THE DEPUTY CHAIRMAN: **The** question is:

1. "That at page 1, after line 9, the following be inserted, namely:

'Bulletin' means the Bulletin of the Council of States (Rajya Sabha) containing (a) a brief record of the proceedings of the Council at each of its sittings; (b) information on any matter relating to or connected with the business of the Council or other matter which in the opinion of the Chairman may be included therein; and (c) information regarding Committees of the Council or Joint Committees of the two Houses; "

The motion was adopted.

## **THE DEPUTY CHAIRMAN: The** question is:

2. "That at page 1, after line 22, the following be inserted, namely:

'Lobby' means the covered corridor immediately adjoining the Chamber and coterminus with it.."

The motion was adopted.

THE **DEPUTY** CHAIRMAN: **The** question is:

4. "That at page 2, after line 5, the following be inserted, namely:

'Table' means the Table of the Council of States (Rajya Sabha)."

The motion was adopted.

THE DEPUTY CHAIRMAN: **The** question is:

"That Rule 2, as amended, stand part of the Rules."

The motion was adopted.

Rule 2, as amended, was added to the Rules.

Rules 3 to 13 toerc added to the Rules.

519 Rules for regulating [RAJYA SABHA] and Conduct of Business 520 the Procedure in the Rajya Sabha

Rule 14—Allotment of time for discussion of is-President's Special Address LEADER OF THE HOUSE (SHRIM. C. CHAGLA): I move:

5. "That at page 4, line 10, after the word *The motion was adopted*. 'Chairman' the words 'in consultation with the Leader o'f the Council' be inserted."

The question was proposed^

SHRI M. GOVINDA REDDY: I accept it.

THE DEPUTY CHAIRMAN: question is:

5. "That at page 4, line 10, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The motion was adopted.

THE DEPUTY CHAIRMAN: question is:

" That Rule 14, as amended, stand part of the Rules.'

The motion was adopted.

Rule 14, os amended, was added to the Rules.

Rules 15 to 19 were added to the Rules.

Rule 20—President's Address under article 86(1) of the Constitution

SHRI M. C. CHAGLA: I move:

6. "That at page 5, line 5, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The question was proposed.

SHRI M. GOVINDA REDDY: I accept it.

THE DEPUTY CHAIRMAN; The question is:

6. "That at page 5, line 5, after the word 'Chairman' the words 'in consultation with the Leader of the Council' be inserted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question

"That Rule 20, as amended, stand part of the Rules."

Rule 20, as amended, was added to the Rules,

Rules 21 and 22 were added to the Rules,

New Chapter VA SHRI J. S.

PILLAI: I move;

7. "That at page S, after line 19, the following be inserted, naniely:

'New Chapter VA

TLA. When the Houses of Parliament are assembled together under clause (1) of article 86 or clause (1) of article 87 or when the Members of the Rajya Sabha alone have assembled under clause (1) of article 86 of the Constitution, no Member shall obstruct or interrupt either before or after or during the Address with any speech or point of order or in any other manner, and such obstruction of interruption shall be regarded as a gross breach of order of the Council and shall be dealt with, by the Chairman as such at the next sitting of the Council'.".

The question was proposed.

SHRI M. GOVINDA REDDY: I do not accept it.

•THE DEPUTY CHAIRMAN: The question is;

7. "That at page 5. after line 19, the following be inserted, namely:

#### 'New Chapter VA

22A. When the Houses of Parliament are assembled together under clause (1) of article 86 or clause (1) of article 87 or when the Members of the Rajya Sabha alone have assembled under clause (1) of article 86 of the Constitution, no Member shall obstruct or interrupt either before or after or during the Address with any speech or point of order or in any other manner, and such obstruction or interruption shall be regarded as a gross breach of order of the Council and shall be dealt with by the Chairman as such at the next sitting of the Council'.".

The motion was negatived.

Rule 23 was added to the Rules.

New Rule 23A

SHRI J. S. PILLAI: I move:

8. "That at page 5, after line 30, the following be inserted, namely:

\*23A. Obituary References, if any, shall have priority over every other business of the Council'."

The question was proposed.

SHRI J. S. PILLAI: I need not make a speech. Condolence resolutions should have preference over other matters in the House. That is why I move this amendment.

SHRI M. GOVINDA REDDY: It is the practice that we have been following so far

SHRI J. S. PILLAI: It is a bad practice and you must rectify it.

SHRI M. GOVINDA REDDY: I am not accepting it.

SHRI J. S. PILLAI: Hitherto the practice has been that condolence resolutions are taken up after the question hour. I want them to be taken up at the very beginning of the sitting.

THE DEPUTY CHAIRMAN: It will be put to the House. The question is:

- 8. "That at page 5, after line 30 the following be inserted, namely:
- '23A. Obituary Ee.'erence, any, shall have priority over every other business of the Council'."

The motion was negatived.

Rule 24—Allotment of time for Private Members'

THE DEPUTY CHAIRMAN: There are two amendments in the names of Mr Chagla and Mr. Bhargava.

MR. M C. CHAGLA: I am not moving the amendment standing in my name.

#### SHRI M. P. BHARGAVA: I move:

- 10. "Tnat at pages 5 and 6, for rule 24, the following be substituted, namely:
  - '24. Unless the Chairman otherwise directs every Friday shall be. allotted for the transaction of private members' business:

Provided that the Chairman may allot different Fridays for the disposal of different classes of such business and on Fridays so allotted for any particular class of business, business of that class shall have precedence:

Provided further that the Chairman may, in consultation with the Leader of the Counci<sup>1</sup>, allot any day other than a Friday for the transaction of private members' business'."

The question was proposed.

SHRI M. P. BHARGAVA: It is a. ■ very simple amendment. At the beginning of what is provided for in rule 24 by the Committee I want to insert the words, "Unless the Chairman otherwise directs" and it goes on, as in the draft rule, and the third proviso i want to delete. That is all.

523 Rules for regulating [RAJYA SABHA] and Conduct of Business the Procedure

SHRI M. GOVINDA REDDY; I accept the amendment.

THE DEPUTY CHAIRMAN: The Question is;

- 10. "That at pages 5 and 6, for rule 24, the following be substituted\* namely;
  - '24. Unless the Chairman otherwise directs every Friday shall be allotted for the transaction of private members' business:

Provided that the Chairman may allot different Fridays for the disposal of different classes of such business and on Fridays so allotted for any particular class shall have precedence:

Provided further that the Chairman may, in consultation with the Leader of the Council, allot any day other than a Friday for the transaction of private members' business'."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That rule 24, as amended, stand part of the Rules."

The motion was adopted.

Rule 24, as amended, was added to the Rules.

Rules 25 to 46 were added to the Rules.

Rule 47—Conditions of admissibility of auestions

THE DEPUTY CHAIRMAN: There are three amendments in the name of Mr, Mani.

SHRI A. D. MANI (Madhya Pradesh): Madam, can I deal with the first amendment and then, later on, move my other amendments? I move:

in the Rajya Sabha

11. "That at page 11, sub-rule (2), in clause (i) the words 'and precisely be deleted.'

The question was proposed.

THE DEPUTY CHAIRMAN: You have already spoken on your amendments.

SHRI A. D. MANI: I have moved the amendment and I want to reiterate what the amendment is. I want the deletion of the phrase "and precisely" from the clause "It shall be clearly and precisely expressed;".

MR. GOVINDA REDDY: I am not accepting it.

THE DEPUTY CHAIRMAN: The question is:

11. "That at page 11, sub-rule (2), in clause (i) the words 'and precise ly' b:> deleted."

The motion was negatived.

SHRI A. D. MANI: I move:

12. "That at page 11, sub-rule (2), clause (vi) be deleted."

The question uias proposed.

SHRI M. GOVINDA REDDY: I am not accepting the amendment.

THE DEPUTY CHAIRMAN: The question is:

12. "That at page 11, sub-rule (2), clause (ix) be deleted."

The motion was negatived. SHRI A. D.

MANI: I move:

13. "That at page 11, sub-rule (2), clause (ix) be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am not accepting this amendment.

THE DEPUTY CHAIRMAN: The question is:

13. "That at page 11, sub-rule (2), clause (ix) be deleted."

The motion was negatived.

[2 JUNE 1964] and Conduct of Business 526 in the Raiya Sabha

THE DEPUTY CHAIRMAN: The question is:

"That Rule 47 stand part of the Rules."

The motion was adapted.

Rule 47 was added to the Rules.

Rules 48 to 57 were added to the Rules.

Rule 58—Short notice questions

THE DEPUTY CHAIRMAN: There are four amendments, No. 14 in the name of Mr. Chagla, No. 15 in the name of Mr. Mani. No. 16 in the name of Mr. Dahyabhai Patel and No. 17 in the name of Mr. Chordia.

SHRI M. C. CHAGLA: May I suggest that Mr. Mani's amendment be taken up first because if that amendment is carried, then the other amendments will not arise?

SHRI A. D. MANI: I move:

15. "That at page 15, sub-rule (3; be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am not accepting it.

THE DEPUTY CHAIRMAN: The question

15. "That at page 15. sub-rule (3) be deleted."

The motion was negatived.

SHRI M. C. CHAGLA: May 1 move my amendment No. 14? I move:

14. "That at page 15, lines 7-8, the words 'or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary' be deleted."

The question was proposed.

SHRI M. GOVINDA REDDY: I am accepting it.

SHRI BHUPESH GUPTA: What is that actually? I want to know.

SHRI M. C. CHAGLA: If you kindly turn to page 15 of the book, sub-rule (3) says this:

"If the Minister is not in a position to answer the question at short notice and the Chairman is of opinion that the question is of sufficient public importance to be orally answered in the Council, he may direct that the question be placed as the first question on the list of questions for the day on which it would be due for answer under rule 39 or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary:".

5 P.M.

What I am submitting to the House is that the words "or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary" be deleted. In the case of a short notice question, I am sure every responsible Minister, if he has got the necessary information, will come and give it to the House. If he has not, then the ordinary time should be given and not any time less than the ten days' notice time required.

SHRI BHUPESH GUPTA: Madam, I oppose this amendment and I have to say something on it. It is for the Chairman to decide about the time. The Minister should go to the Chairman and convince the Chairman as to whether it should be an earlier date or not. We are not taking the right to ourselves. We are leaving it in the hands of the Chairman. Our experience is that Ministers are some times very tardy in such matters and even if they are in a position to answer, they do not do so, for a variety of reasons. Therefore, I think the present arrangement is quite good and if the Minister has a very strong case then he can go to the chamber of the Chairman and meet the Chair, man and convince him and then it is for the Chair to tell us why no earlier date could be fixed and then,

the Procedure

527

[Shri Bhupesh Gupta.]

of course, what has been suggested here may be adopted. I, therefore, oppose this amendment.

THE DEPUTY CHAIRMAN: Before I put amendment No. 14 to the vote of the House, I shall dispose of amendment No. 16 standing in the name of Mr. Dahyabhai Patel.

SHRI DAHYABHAI V. PATEL: Madam, I move:

16. "That at page 15, for sub-rule (3), the following be substituted, namely:

'(3) If the Minister is not in a position to answer the question at short notice and the Chairman is of the opinion that the question is of sufficient public importance to be orally answered in the Council, he may direct that the question be orally answered immediately, after the Question Hour on the day on which it would be due for answer under rule 39:

Provided that not more than one such question shall be answered on any one day."

The question was proposed.

SHRI M. GOVINDA REDDY: Madam, I am not accepting the amendment.

SHRI V. M. CHORDIA (Madhya Pradesh): Madam, 1 beg to move:

17. "That at pages 14 and 15, for rule 58, the following be substituted namely:

'58. A question relating to a matter of public importance may be asked with shorter notice than ten clea<sub>r</sub> days and if the Chair-

man is of opinion that the question is of an urgent character he may direct that such question shall be answered on a<sup>1</sup> day fixed by the Chairman."

The question was proposed.

श्री विमलकुमार मन्नालालजी चौरड़ियाः

उपाध्यक्ष महोदया, जो संशोधन दिया है उसका स्पष्ट आशय यह है कि हमारे नियमों की जो परानी घारा ४७ है उसके अन्तर्गत भी यही व्यवस्त्रा थी, केवल शब्द यहथे कि : If the Minister concerned agrees to reply" और अब कर दिया है: "If the Minister concerned is in a position to reply." मेरी समझ में यह नहीं आता कि जब हमारे यहां बडे उपयुक्त चेयरमैन महोदय हैं और जब चेयरमैन इस बात को देखेंगे कि किस प्रश्न को एडिमट करेंगे, किस प्रश्न को नहीं एडिमट करेंगे ग्रीर सारी परिस्थितियों को देखेंगे कि इतने दिनों में मंत्री महोदय जवाब दे सकते हैं अथवा नहीं, यह प्रश्न पुछे जाने के योग्य हैं या नहीं और इन सब आधारों पर एडिमट करेंगे, तो फिर वह प्रश्न एडमिट होने योग्य होने के बावजद भी, यह सारे का सारा भार मंत्री महोदय के ऊपर रख दिया जाय कि वे जवाब देना चाहें तो देंगे नहीं तो इनकार कर देंगे तो यह किसी भी हालत में उचित नहीं कहा जा सकता। और धाज तक का इतिहास यह बतलाता है कि हमारे मंत्री महोदय कभी भी हमारा प्रश्न देना ग्रन्छ। समझते नहीं क्योंकि जब सप्लीमेंटरी होते हैं तब उनको परेशानियों का सामना करना पड़ता है और जब शार्ट नोटिस क्वेडचन्स होते हैं तब उससे ज्यादा परेशानियां होती हैं। वैसे हमारे चागला साहब ने अभी बतावा कि कोई भी मिनिस्टर जो रिसपान्सिबल होगा ससके पास इन्कारमेशन होगी तो जरूर देगा, प्रगर अवसर देखने में आता है कि अगर नहीं होती है तो यह जवाब दिया जा सकता है: "The information is being collected."

लांग नोटिस क्वैश्चन भी हो तो उनके सर के ऊपर चढ़ कर तो कोई बैठ नहीं जाता कि नहीं तमको जवाब देना ही होगा । अगर कभी शार्ट नोटिस क्वैश्वन होता है तो उसमें ब्रत्यन्त ब्रावश्यक है कि, जैसे कई पालिसी मैटर्स होते हैं, ग्रखवारों में तुरन्त प्रकाशन

के लिये होते हैं, तो उनका इमिजिएटली जवाब चाहिये । तो यदि रूल्स में ऐसा रख छोड़ा जाय कि मंत्री महोदय चाहे तो स्वीकृति दें नहीं तो नहीं स्वीकृत होगा और

जब तक मंत्री महोदय हां नहीं भर लें स्वीकत नहीं होगा तब तो चेयरमैन साहब भी ठीक समझें तो कुछ नहीं होगा । यह कुछ अच्छी

बात नहीं है। पुराना जो इतिहास है, उसको देखा जाये तो ४६वें सत्र में जो शार्ट नोटिस क्वेश्चन दिये गये उन में से चेयरमैन साहब

ने तो ११ डिसअलाऊ किए मगर मंत्री महोदय ने १२ डिसग्रलाऊ कर दिये, ४७वें सत्त में चेयरमैन साहब ने ६ को डिसग्रलाऊ

किया तो मंत्री जी ने २८ को डिसग्रलाऊ कर दिया । तो यह परिस्थिति हमारे प्रजा-तंत्र की परम्परायों के अनुकुल नहीं है।

इसी तरह से यह जो संशोधन रखा है कि : " if the Chairman is of opinion that the question is of an urgent character he may direct that such question shall be answered on a day fixed by the Chairman-''तो हम अपने ऊपर अधिकार

नहीं दे रहे हैं, हम अपनी डेट नहीं दे रहे हैं, हम

डेट चेयरमैन द्वारा दिलवा रहे हैं। ग्रब यह ग्रधिकार मंतियों को देकर ग्राप प्रजातंत्र

SHRI P. N. SAPRU: I should like to support Mr. Chordia's amendment. I think it is a reasonable one and I think the power The' motion was negatived. should vest in the

जाना चाहिय, मना महादय क हाथ म यह श्रधिकार नहीं होना चाहिये और इतिहास इस बात का साक्षी है कि मंत्री महोदय टालने का प्रयत्न करते हैं।

Chairman and it should not vest in the Minister.

SHRI M. GOVINDA REDDY: Madam, I am not accepting the amendment because the position of the rule with the Government's amendment, omitting these words is much better than what, it will be with this amendment No. 17. It will be more advantageous to the House. Here absolute discretion is given to the Chairman and the Chairman may fix a day or not, whereas under the present rule the Chairman should fix the date as per rule 39 with ten days' notice. What Mr. Chag'a wants by his amendment is to take off the discretion of the Chair to fix the question \*or an earlier date than this ten days' notice. So that position will be better than the cne with this amendment No. 17.

**DEPUTY** CHAIRMAN: put amendment No. 16 to vote.

The question is:

16. 'That at page 15, for sub-rule (3), the following be substituted, namely;

'(3) If the Minister is not in a position to answer the question at short notice and the Chairman is of the opinion that the question is of sufficient public importance to be orally answered in the Council, he may direct that the question be orally answered immediately after the Question Hour on the day on which it would be due for answer under rule 39:

Provided that not more than one such question shall be answered on any one day.' "

THE DEPUTY CHAIRMAN The question is:

- 17. 'That at pages 14 and 15, for rule 58, the following be substituted, namely:
  - '58. A question relating to a matter of public importance may be asked with shorter notice than ten clear days and if the Chairman is of opinion that the question is of an urgent character he may direct that such question shall be answered on a day fixed by the Chairman.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The question  $i_S$ ;

14. "That at page 15, lines 7-8, the words 'or for an earlier day if the Chairman, in the circumstances of the case, considers it so necessary' be deleted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That rule 58, as amended, stand part of the Rules."

The motion was adopted.

Rule 58, as amended, was added to the Rules

Rules 59 to 196 were added to the Rules.

Rule 197—Sittings of the Committee of Privileges

SHRI M. C. CHAGLA: Madam, I beg to move:

18. "That at page 50, line 31, after the words 'the Chairman' the words 'of the Committee' be inserted."

The question was proposed.

SHRI M. GOVINDA REDDY: Madam, I accept this amendment because it removes a real defect.

THE DEPUTY CHAIRMAN: The question is:

18. "That at page 50, line 31, after the words 'the Chairman' the words 'of the Committee' be inserted."

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That rule 197, as amended, be added to the Rules."

The motion was adopted.

Rule 197, as amended, was added to the Rules.

Rules 198 to 251 were added to the Rules.

New Rule 251A

SHRI J. S. PILLAI: I beg to move:

- 19. "That at page 63, after line 27, the following be inserted, namely:
  - '251A. (1) A Member who has resigned the office of a Minister may, with the consent Of the Chairman, make a personal statement in explanation of his resignation.
- (2) Such statement shall be made after questions and before further business set down in the list of business for the day is enter ed upon.
  - (3) There shall be no debate on such statement. But after it has been made the Prime Minis ter or anybody authorised by him may make a reply. The Member (ex-Minister) shall send a copy of his statement to the President before he makes the statement and shall obtain his permission:' "

Th,e question to as proposed.

SHRI J. S. PILLAI: I move this because there are Members of this House who are in the Cabinet. Suppose they resign; after resignation they cannot go to the other

in the Rajya Sabha

The Schedule wan added to the Rules.

House and make a iiatement explaining their position. They should make that statement here in this House. Therefore, such a rule as the one I have suggested is necessary.

SHRI M. GOVINDA REDDY: I am not accepting this amendment, because though they may be Members of this House, they resign not the membership in this House, but they resign their membership of the Government. Therefore, as member,, of the Government it is but proper that they should make the istatement there.

THE DEPUTY CHAIRMAN: The question is:

- 19. "That at page 63, after line 27, the following be inserted namely: —
  - '251A. (1) A Member who has resigned the office of a Minister may, with the consent of the Chairman, make a personal statement in explanation of his resignation.
  - (2) Such statement shall made after questions and before further business set down in the list of business for the day is en tered upon.
  - (3) There shall be no debate on such statement. But after it has been made the Prime Minister or anybody authorised by him may make a reply. The Member (ex-Minister) shall send a copy of his statement to the President before he makes the statement and shall obtain his permission."

The motion was negatived.

SHRI J. S. PILLAI: I challenge that verdict.

THE DEPUTY CHAIRMAN: I have said that the amendment is lost.

Rules 252 to 267 were added to the Rules.

SHRI M. GOVINDA REDDY: Madam, I beg to move:

Rule 1 was added to the Rules.

."That the Rules, as amended, be adopted as the Rules of Procedure and Conduct of Business of this House under clause (1) of article 118 of the Constitution."

The question was proposed.

SHRI BHUPESH GUPTA: I rise only to signify our appreciation of the efforts that have been made by the Committee in formulating and now the House finalising with certain amendments, the Rules. We only hope that we shall try to live up to the spirit of these Rules and try to improve upon them. .My suggestion would be that from time to time we should review and come up before tho House with such amendments as are called for in the light of experience. These are matters to which we can apply our minds later but as we are passing this measure as a result of the collective efforts of all of us I think we should have in mind that the measures still requires a lot of improvement. That we can do in course of time but we should always bp seized rf the need for improving it.

SHRI M. C. CHAGLA: I should like to join in the sentiments expressed by mv friend. We are grateful to the Committee for the very arduous work 'hat has been done. May I only say 'his that it is not so much in the form of the Rules as in the spirit in which they are enforced that traditions of the House depend? This House has eot very high traditions and I am sure this House would always live up to (hese traditions.

LShri M. C. Chagla.]

There is only one more thing I would like  $t_0$  say. Yesterday, in my absence, my friend, Mr. Gupta, made soiiie disparaging remark; about the Leader of the House. 1 do not know whether he referred to me personally or to  $th_e$  institution .

.Shri BHUPESH GUPTA: Madam, I should like to say this. When I said twelve years, he should know. He has been here only for a very short time. He can very well understand that he was not very much in my mind

SHRI M. C. CHAGLA: I want to assure this House that as Leader of the House I would always be accessible to every Member of this House. It wil<sup>1</sup> be m<sub>v</sub> duty to look after not only the Members behind me but all the Mem-ben of all sides. That is the duty of the Leader of the Hous<sub>t</sub> and any Member of this House may . always come to me with any grievan .t, with any suggestion and I shall always listen to it with the greatest consideration. I can give this assurance to my friend, Mr. Gupta, thai he can always come to me and tell me what his grievances are and not say next time that the Leader is not accessible.

Thank you.

SHRI P. N. SAPRU: I would like to express our appreciation of the very great work done by the Committee and I would like to congratulate Mr. Reddy for the able manner in which he has piloted this measure. I nust also thank the Secretariat and >ur thanks are particularly due to you, Madam Deputy Chairman, for the ability with which you conducted the proceedings of the Committee. We are sure that we are about to enter into a new era with Mr. Chagla as our Leader.

SHRI M. P. BHARGAVA: Madam, I wish to associate myself fully with the remarks of Mr. Sapru and I offer I my congratulations for the manner in which you guided the deliberations of the Committee.

THE DEPUTY CHAIRMAN: The question is:

"That the Rules, as amended, be adopted as the Rules of Procedure and Conduct of Business of this House under clause (1) of article 118 of the Constitution."

The motion t«a.s- adopted.

#### MESSAGE FROM THE LOK SABHA

THE CONSTITUTION (SEVENTEENTH AMENDMENT) BILL, 1964

SECRETARY: Madam, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha.

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Seventeenth Amendment) Bill, 1964, which has been passed by Lok Sabha at its sitting held on the 2nd June, 1964, in accordance with the provisions of article &18 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table

SHRI BHUPESH GUPTA: Madam, may we know whether this Bill will be taken up tomorrow?

SHRI A. D. MANI: No. You were not present in the meeting today.